मैं चाहूंया, झम्पका महोदय, जैसा वाणड़ी बो झौर दूसरे साचियों ने निवेदन किया है, इसे पर बहुस की इचाउत दी जाय। इसका नोटिस !इया जा चुका है—इस पर तुरन्त चर्चा की जाय।

जो गनीरान वागडी : अध्यक्ष महोदय, ...

MR. SPEAKER: I am going to consider that. There are Calling Attention Notices which are under my consideration.

(Interruptions) ***

MR. SPEAKER: Don't record.

12.48 hrs.

CONSTITUTION (FORTY-FIFTH AM-ENDMENT) BILL

Consideration of Amendments made by Rajya Sabha

MR. SPEAKER: The House will now take up consideration of amendments made by Rajya Sabha in the Constitution (45th Amendment) Bill, 1978 as passed by Rajya Sabha, for which five hours have been allotted.

If the House agrees, we may have three hours for discussion on the motion that the amendments made by Rajya Sabha be taken into consideration and two hours for discussion and voting on the Rajya Sabha amendments.

Voting on the motion that the Rajya Sabha amendments be taken into consideration may take place at 5.30 p.m. and voting on the Rajya Sabha amendments will take place thereafter.

Each of the six amendments listed in the List of Business will require the requisite special majority for adoption, and accordingly division will be held thereon. Similarly, the motion for passing of the Bill, as amended by the amendments agreed to, will require the requisite special majority and a division will be held thereon.

Dr Pratap Chandra Chunder may now move the motion. Before that Mr. Kamath is raising a point of order.

***Not recorded.

(45th Amdt.) 240 Bill (R.S. Amendments)

No, it will be after the Minister moves the motion.

SHRI HARI VISHNU KAMATH (Hoshangabad): But I may submit that if necessary, the time may be extended by the leave of the House.

MR. SPEAKER: That we will consider, that is the usual request.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration:

"New Clause 7A.

(1) That at page 3, after line 4, the following new clause be inserted, namely:—

Amendment of

article 31C

7A. In article 31C of the Constitution, for the words and figures "article 14, article 19 or article 31" the words and figures "article 14 or article 19" shall be substituted."

Clause 8.

(2) That at page 3, clause 8, he deleted.

Clause 35

(3) That at page 8, clause 35, be deleted.

Clause 44

(4) That at page 13, clause 44, be deleted.

Clause 45

(5) That at pages 13 and 14, clause 45, be deleted.

Clause 47

(6) That at page 14, clause 47, be deleted."

SHRI HARI VISHNU KAMATH: Mr. Speaker, by a curious concatenation of circumstances, Sir, the House will discuss today and tomorrow, and may be the day after as well, unprecedented issues which have now arisen in the history of free India's Parliament.

I invite your attention first to rule 367, i.e. the rule governing points of order, according to which I will seek your guidance, in your infinite wisdom....

MR. SPEAKER: I thought it was finite, not infinite.

SHRI HARI VISHNU KAMATH:in regard to the interpretation of the rules of procedure and/or such articles of the Constitution to which it refers. I am seeking your interpretation of the rules and certain articles of the Constitution with regard to the motion that has been made.

I will first draw your attention to article 368 of the Constitution. That is well known. I am not going to tire the patience of the House by reading out the article or even the relevant part of it, because it is a well-known article. Under that, or in pursuance of that article, the rules of procedure have been framed by the House-rule 155 et seq., Chapter XI of the Rules of Procedure.

Then, there is rule 159 of that Chapter—Bills seeking to amend the Constitution—which clearly lays down:—

"In all other respects, the procedure laid down in these rules with respect to other Bills shall apply."

What are the other rules? To begin with, let us take rule 98—Bills other than Money Bills returned by the Council. There are three categories of Bills, the Constitution amending Bills, the Money Bills and other Bills, other than Money Bills. The Constitution amending Bills category stands in a class by itself, that is to say, each House has got to pass the Bill under a particular procedure. With regard to the Money Bills, we have the last word; the Lok Sabha has the last word Even if the other House, the other place, amends the Money Bill, they are helpless; they are, more or less, impotent to have their own way.

MR. SPEAKER: That means you have the final word.

SHRI HARI VISHNU KAMATH: The last word.

As regards other Bills, other than Money Bills, what happens? Suppose there is, unfortunately, a division, a difference of opinion, between this august House and the other place.... (Interruptions)

MR. SPEAKER: The other is equally august House.

SHRI HARI VISHNU KAMATH: The first Speaker, Mr. G. V. Mavalamkar, advised us to refer to the Rajya Sabha as the "other place', not "the other House". I do not know whether it is right; if it is not right, I would say, "the other House".

MR. SPEAKER: There is no prohibition to refer to the Rajya Sabha.

SHRI HARI VISHNU KAMATH: I will how to your ruling; I accept your guidance and I will refer to it as the Rajya Sabha hence-forth.

Now, if there is a difference of opinion. a disagreement, between the two Houses on other Bills, other than Money Bills, then we have a Joint Sitting as we had recently in May and earlier, in 1961, I believe, on the Dowry Bill. And the Lok Sabha had its own way again. In this particular case, it is an unprecedented issue that has arisen. The Constitution Amendment Bill which has been amended by

[Shri Hari Vishnu Kamath]

the Rajya Sabha had earlier been passed by the Lok Sabha and the Bill, as passed by the Lok Sabha, so amended by the Rajya Sabha, has come back to us.

There was one instance earlier. Of course, it did not come back to us, to the Lok Sabha. That was the Privy Purses Bill....

MR. SPEAKER: How long are you likely to take on this?

SHRI HARI VISHNU KAMATH I will take another 15 minutes. It is a very important point of order on which you have to give your considered ruling; you may give it tomorrow. It is an extra-ordinary issue.

MR. SPEAKER: I am sure, you know how to put it very briefly.

SHRI HARI VISHNU KAMATH $_{:}$ I will try my best.

MR. SPEAKER: We now adjourn for lunch to meet again at 2 P.M.

13 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock.

[MR. SPEAKER in the Chair]

CONSTITUTION (FORTY FIFTH AMENDMENT) BILL—Contd.

Consideration of Amendments made by the Rajya Sabha-Contd.

MR. SPEAKER: Mr. Hari Vishnu Kamath.

SHRI HARI VISHNU KAMATH : Mr. Speaker, Sir, I shall now. by your leave, resume the thread which had been snapped by the lunch recess, and I will obey your very wise direction and try to be as brief as possible.

As I have already stated, article 368, read with rules 98 to 102 and 155 to 159, governs the consideration of the motion before the Housé. As is well known, article 368 does not lay down the procedure. The procedure is laid down in the rules. The then Chief Justice. in 1951. Justice Patanjali Shastri, of the supreme judicial forum in our country, which you so well adorned a few years ago, said this in Shankari Prasad vs. Union of India -I am quoting from 1951 A.I.R. page 458:

" It is not correct to say that article 368 is a 'complete code' in respect of the procedure provided by it. There are gaps in the procedure as to how and after what notice a Bill is to be introduced how it is to be passed by each House and how the President's assent is to be ob tained. Having provided for the Constitution of a Parliament and prescribed a certain procedure for the conduct of its ordinary legislative business to be supplemented by rules made by each House (art. 118), the makers of the Constitution..."

According to my young friend from Pondicherry, the 'founding fathers' or 'founding brothers'.

"....the makers of the Constitution must be taken to have intended Parliament to follow that procedure, so far as it may be applicable consistently with the express provision of art. 368, when they entrusted to it the power of amending the Constitution."

Two former Secretaries of Lok Sabha, Shri M. N. Kaul and Shri S. L. Shakdher, as you very well know, have written and published a book 'Practice and Procedure of Parliament', and in the 1972 edition of that book, this is what is stated:

"Barring the requirement of special majority, ratification by State Legislatures in certain cases and the mandatory assent by the President, a Bill for the amendment of the Constitution follows practically the same legislative process as an ordinary piece of legislation."

The only thing which they forget to mention is that there can be no joint sitting for a Constitution Amendment BHI. That is totally ruled out. For Money Bills we have the last word.

MR SPEAKER: What is the point that is troubling you?

SHRI HARI VISHNU KAMATH: This background is very necessary; otherwise you will not appreciate what I am driving at.

MR. SPEAKER: I appreciate it surely.

SHRI HARI VISHNU KAMATH: You have been a model of patience; you have been a paragon of patience in the Supreme Court.

MR SPEAKER: Not here?

SHRI HARI VISHNU KAMATH: Not here...

MR. SPEAKER: I only asked you, whether I am not so here; I did not say that.

SHRI HARI VISHNU KAMATH: At your age, Sir, I hope you will not deviate from that virtue.

Now, Sir, I will turn to rules 98 to 102. I do not know what the mind of the Government is. The hon. Minister has today behaved like a sphinx, on this occasion. He has just moved the motion. He has not indicated the Government's mind. If the Government's stand is that the amendments made by the Rajya Sabha be accepted by the House, for some reason or other, then, my point of order assumes great importance.

Sir, in all humility but with all earnestness. I submit this, because, to my mind, Art. 107 comes into operation. I quote Article 107, sub-clause (2).

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It says:

"Subject to the provisions of Article 108 and 109, a Bill shall not be deemed to have been passed by the - Houses of Parliament unless it has been agreed to by both Houses, either without amendment or with such amendments only as are agreed to by both Houses."

Now, Sir, my submission is that this House is not bound to or obliged to accept the amendments or to approve the amendments or to pass the amendments as have been passed by the Rajya Sabha. Because. Sir, let us see happens under these ruleswhat rulles 98 to 102, in case the amendments are not approved of. I hope they will not be, because we already given our vote. We have to change don't want our vote. wear our We don't hearts on our sleeve. How can we change our vote? We have never done that before; why should we do it now?

MR. SPEAKER: That is on merits. Let us come to the point of order.

SHRI HARI VISHNU KAMATH: This is an integral part of the point of order. I hope you will appreciate it.

MR. SPEAKER: Very much.

SHRI HARI VISHNU KAMATH: What happens if they are disagreed to here? You have got Rule 101. It says:

"The House, if it agrees to the amendments made by the Council...." You will, see this at the top of the page. It refers to Bills other than money Bills originating in the House and transmitted to the Council.

I quote here Rule 101:--

"101. The House, if it agrees to the amendment made by the Council, shall send a message to the Council to that effect, but if it disagrees with that amendment or proposes further

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[Shri Hari Vishnu Kamath]

amendment or an alternative amendment, the House shall return the Bill or the Bill as further amended to the Council with a message to that effect."

So, it goes back to the Council if you don't agree. Then what happens further? What is its fate? Rule 102 comes into operation. I quote here Rule 102:—

"102. If the Bill is returned to the House with a message that the Council insists on an amendment or amendments to which the House has disagreed, the Houses shall be deemed to have finally disagreed as to the amendment or amendments."

Therefore, the outcome will be that the two Houses are deemed to have disagreed with regard to those provisions on which there have been no agreement. Therefore, in my humble judgement Article 107 sub-rule (2) of the Constitution comes into operation, and the Bill will be deemed to have been passed minus those provisions on which there have been no agreement. Therefore, the House, as a matter of fact, need not take even much time. We can stick to our guns.

MR. SPEAKER: If they are unlicensed guns, then it will not be permitted.

SHRI HARI VISHNU KAMATH: I am asking you, therefore, to give a ruling on this.

SHRI JYOTIRMOY BOSU (Diamond Harbour): He is asking about the licensed guns.

SHRI HARI VISHNU KAMATH: I will request you, in your mature wisdom, to give your ruling on this point. This is the short point. Whether in case the Houses disagree,—this House does not agree with the amendments, does not accept the amendments made by the Rajya Sabha,—the entire Bill falls through or whether only those amendments and those provisions fall

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through and the Bill minus those provisions shall be deemed to have been passed by both the Houses? Ultimately, perhaps, the Government will say it would involve delay. That is the last pretext which they might use to hustle the Bill through this House and get it passed by the House as amended by the Rajya Sabha. It will have to go to the Raiva Sabha again, and there will be delay. Now, I will answer that point straightway. It will not be passed very soon and it will not become law because it will have to go to the State Legislatures for ratification and that can be done only next year because the State Legislatures are not in session now. May be they will meet in February or March for their budget session.

MR. SPEAKER: Now, we are only concerned with the legal position. That is not a point of order.

SHRI HARI VISHNU KAMATH: The Government takes various pretexts and excuses....

MR. SPEAKER: You are far more experienced than many of us here.

SHRI HARI VISHNU KAMATH: Not more experienced than you, Sir. Government's plea has no legs to stand upon. That is not tenable at all. That will not hold water and if the Government has the will, and I hope it has-when the Bill is returned by the Council they can get it through and send it to the Rajya Sabha in a day, as they did last time. I remember the Rajya Sabha set on a Saturday last time-and get the Bill approved with the amendment. The Rajya Sabha can consider the Bill on a Saturday. There are still two weeks to go. So, I would request you to rule on this point whether in case the House does not agree with the Rajya Sabha-and it does not accept them-and does not pass the amendments, the Bill as a whole falls through or the Bill minus the amendments is deemed to have been passed.

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DR. PRATAP CHANDRA CHUN-DER: Mr. Speaker, Sir, the hon. Member, Shri Kamath is an experienced parliamentarian and he is one of the founders of this Constitution, but I respectfully submit that he has tried to create a difficulty which is not there, because the provisions are quite clear and he has himself argued against his own point of order.

Shri Kamath has cited that celebrated case of Sankari Prasad Vs. Union of India in which Justice Patanjali Sastri, the then Chief Justice, said that the constitutional provision of Article 368 is not a complete code and, therefore, the House can make rules. And the House has made rules; not only this House, but the other House also has made rules. He has cited these rules from Rules 98 to 102 There, it is clearly mentioned in Rule 98:

"If a Bill other than a Money Bill passed by the House and transmitted to the Council is returned to the House with amendments, it shall on receipt be laid on the Table."

Now, this is a Bill which is not a Money Bill. Therefore, it comes within the scope of Rule 98. This Bill, as amended, has been laid on the Table of the House. We are considering this amended Bill. I do not know how he can argue that this House cannot take this matter into consideration.

MR. SPEAKER: That is not his point. The point is: What will be the effect if this House does not agree to these amendments, whether the Bill as a whole lapses or only the portions not agreed to?

DR. PRATAP CHANDRA CHUN-DER: I am coming to that. We need not jump before we come to the stile. We have not yet come to the stile. If this House accepts the amendments as made by the Rajya Sabha, there is no difficulty at all, because both the Houses have passed this Bill with amendments.

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The hon. Member has referred to Arthicle 107(2). It reads:

".....a Bill shall not be deemed to have been passed by the Houses of Parliament unless it has been agreed to by both Houses, either without amendment or with such amendments only as are agreed to by both Houses."

Therefore, if both the Houses agree to the amendments, then there is no difficulty and the Bill will be deemed to have been passed by both the Houses with the requisite majority as you have just now pointed out.

The hon. Member seems to ask that if this House rejects the amendments, what will happen? Clear procedure is laid in the rules of procedure of this House and the other House. It is clearly mentioned that the Bill as amended further by this House will be sent to the other House. It is something like the game of badminton. It goes from this House to the other House. Then, from that House it comes to this House. Again it goes back to the other House. If the other House agrees to it, all right; if it does not agree, then like a shuttle cock, again it will come back to this House. And if the Bill is returned to this House with a message that the other House insists on the amendments, only then the Houses shall be deemed to have finally lisagreed. I draw your kind attention 'o the word 'finally'. Before that, the Bill is in motion from one place to another and it is not finally disposed of. Therefore, the other House cannot be deemed to have said that they have disagreed or this House also cannot be said to have disagreed unless we arrive at that final stage. I would respectfully say that this House is fully competent to take this matter into consideration and it will depend on the wishes of the House to decide, what is to be done.

did not dispute that.

MR. SPEAKER: Shri Kamath has raised a point of order as to the effect on the Constitution Amendment Bill which has not been agreed to in some respects by both the Houses of Parliament. It is well settled that Article 368 of the Constitution which governs the amendment of the Constitution is not exhaustive and that Article to the extent it does not prescribe a particular procedure is supplemented by the rules of the House. The relevant rules are found in Rules 98 to 102 and 155 to 159 of the Rules of Procedure and Conduct of Business in this House.

When a measure has been passed by this House but that measure has not been fully accepted by the other House or when that measure has been amended in certain respects by the other House, the Bill comes back to this House and this House may or may not agree to the amendments proposed by the Rajya Sabha. If it agrees, the matter ends. But if it does not agree the Bill will again go back to the Rajya Sabha and it is for the Rajya Sabha to decide whether the alternative amendments proposed by this House are acceptable to it. If it does not agree to the alternative amendments suggested, then sub-article (2) of article 107 comes into operation. It says : "Subject to the provisions of articles 108 and 109 a Bill shall not be deemed to have been passed by the Houses of Parliament unless it has been agreed to by both Houses either without amendment or with such amendments only as are agreed to by both Houses."

In the case of Money Bills a different procedure is prescribed; the decision of this House is final. In the case of Bills other than Bills amending the Constitution, if there is disagreement bet ween the two Houses the same can be

SHRI HARI VISHNU KAMATH: I - resolved by a joint sitting of the two But that procedure is not Houses. available in the case of Bills amending the Constitution. Article 368 of the Constitution lays down a mandatory provision that every amendment of the Constitution must comply with the prescribed majorities. There is no provision either in the Constitution or in the rules providing for a joint sit-That being so if any amendting. ments made by the Rajya Sabha are not agreed to by this House, the Bill will have again to go back to the Rajya Sabha and if the Rajya Sabha does not agree the Bill does not become law.

> Mr. Kamath has raised another point, that is, if the two Houses do not agree on all the provisions, does the Bill as a whole lapse or only those parts which are not agreed to do not come into operation? In my opinion the Bill as a whole lapses because the amendment made by the Rajya Sabha says that the Bill is passed as amended. That being so, if the amendments made by the Rajya Sabha are not agreed to by this House and the alternative amendments proposed by this House are not agreed to by the Rajya Sabha the Bill as a whole lapses and there is no question of circulating the Bill to the State legislatures for their concurrence. This order covers the point raised by Mr. Kamath.

SHRI HARI VISHNU KAMATH: On a point of clarification. In case this House agrees with the Rajya Sabha amendments and the Bill is deemed to have been passed and subsequently the Bill goes to the State legislatures and they do not agree to ratification?

is MR. SPEAKER: Your point covered.

SHRI HARI VISHNU KAMATH: In case the House agrees with all the amendments of the Rajya Sabha, the Bill does not go back to Rajya Sabha?

MR. SPEAKER: No.

SHRI HARI VISHNU KAMATH : The Bill will go to the state legislatures. Suppose the state legislatures do not ratify the amendments made by Rajya Sabha, the Bill will lapse again?

MR. SPEAKER: I am not going into th_c powers of the State legislatures; they have a right to discuss it.

SHRI HARI VISHNU KAMATH: Interpretation of article 368 is in your province.

MR. SPEAKER: I do not want to encroach upon the powers of the State legislatues.

SHR HARI VISHNU KAMATH: Suppose the States do not ratify?

MR. SPEAKER: We will consider it at that time. Mr. Kamath, all these troubles are created by you by not making it clear at the time of the framing of the Constitution.

DR. PRATAP CHANDRA CHUN-DER: May I make this submission on the motion for consideration on the amendments that have been made by the Rajya Sabha and sent to this House for concurrence?

This is a very important occasion in our parliamentary history when for the first time the Constitution Amendment Bill which has been passed by the Lok Sabha has been passed in Rajya Sabha with certain amendments. Earlier, as hon. Shri Kamath had pointed out, there had been cases where a Constitution Amendment Bill passed by the Lok Sabha has been rejected by the Rajya Sabha straightway. But here for the first time Rajya Sabha passed the Bill with certain amendments.

You will remember that the original Fortyfifth Amendment Bill was passed on 23rd August this year. There were 49 clauses. The Rajya Saba agreed with the opinion of this House with regard to 44 clauses. Only in respect of 5 clauses there is some disagreement and Rajya Sabha has added one new Clause which is in fact a consequential amendment which arises from something which Rajya Sabha has already agreed to. That means the deletion of Article 31. That is the short position of the Bill as sent by the Rajya Sabha.

You will notice that the purport of the amendments which have been made by the Rajya Sabha can be summarised as follows:

In the original Bill, as passed by the Lok Sabha, Article 31C had been drastically modified. The scope of the Directive Principles having precedence over the fundamental rights had been curtailed to a large extent. But Rajya Sabha did not agree to this proposition. Rajya Sabha chose to retain Article 31C. But because earlier Rajya Sabha had agreed with this House that Article 31 should be deleted, Rajya Sabha introduced a new amendment, namely—

"7A. In article 31C of the Constitution for the words and figures "article 14, article 19 or article 31" the words and figures "article 14 or article 19" shall be substituted."

 I_n other words from 31C, only Article 31 is deleted. That is one amendment which Rajya Sabha made.

The other amendment was a comprehensive one. In Article 35 of the original Bill, this House agreed to delete all provisions concerning tribunals. But the Rajya Sabha felt that Administrative Tribunals would be necestary. So, it has retained the existing provisions in the Constitution.

The third change relates to Clause 44 of the original Bill passed by this House. It deals with the question of definition of the words 'secular' and 'socialist' in the preamble of our Constitution. Rajya Sabha felt that this clause also should be deleted because

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[Dr. Pratap Chandra Chunder] in its own judgement such definition was not necessary.

Then it also deleted Article 45 of the original Bill which had been passed by this House and that relates to certain amendment in Article 368 dealing with referendum. Rajva Sabha does not think that referendum is at all necessary. And it also restores Article 368 (4) and (5).

Finally, Rajya Sabha also deleted Clause 47 which deals with alterations in the Seventh Schedule, Some of the matters which were brought in the concurrent list, this House wanted to restore to the State List, but Rajya Sabha does not want such changes.

This is the position about the amendments which have been made by the Rajya Sabha. I do not want to take much of the time of the House. We think that we can accept the amendments made by the Rajya Sabha because we are making sufficient gain by this amendment as it removes a lot of distortions which had been brought about in the Constitution by the earlier amendment of the Constitution. It is true that we would have been happy if Rajya Sabha had accepted all the amendments which had been proposed by this House but it had accepted only 44 such amendments and not accepted only five.

Considering all these factors, I humbly suggest that this House do consider these amendments and L will submit that the House accept the amendments made by the Rajya Sabha and pass the Bill as amended for which I shall make a separate motion.

MR. SPEAKER: Motion moved:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration:-

"New Clause 7A

(1) That at page 3, after line 4, the following new clause be inserted, namely: -

'Amendment of 7A, In article 31C of the article 31C Constitution, for the words and figures "arical 14, article 19 or artical 31", the words and figures 31", the words and figures "article 14 or article 19" shall be substituted,'

Clause 8

(2) That at page 3, clause 8, be deleted.

Clause 35

(3) That at page, 8, clause 35, be deleted

Clause 44

(4) That at page 13, clause 44, be deleted.

Clause 45

(5) That at pages 13 and 14, clause 45, be deleted.

Clause 47

(6) That at page 14, clause 47, be deleted."

जीधरी बलबोर सिंह :(होशियारपुर) : ग्राज्यक्ष जी, पुन्लिक का इतना रुपया क्यों जाया किया गया ? मगर पहले ही जो कांग्रेस वालों ने पास करना था उसको मानना था तो पहले ही उसको यहां पास कर देते ताकि पैसा जायान होता । उस वक्त उन्होंने एतराज किया झौर झापने ताकत के नशे पर कहा कि हम इसको नहीं मानेंगे । तो मैं जानना बाहता है कि मब क्या कमी नजर मा गई है जो भव हम फिर उसको वैसे ही पास करें जैसा कि राज्य सभा ने मेजा है?

PROF. MAVALANKAR P. G. The Minister is (Gandhinagar): deputising for the Law Minister who is not well, and I hope he will get well soon. Now, I do not know why he chose to explain to the House at this

stage merely what the Rajya Sabha did or what it did not do. But he has not come out with a statement on behalf of the Government as to why this hon. House where they are in a majority, should accept what the Rajya Sabha has passed. Unless the Minister is elaborate and specific in reagrd to letting this House know the Government's stand as to why they felt that the Rajya Sabha's amendments be accepted, how are we to with the discussion? The proceed House would like to konw in detail the Government's reasoning and stand on these points and then the discussion can continue so that we will have fruitful discussion.

DR. PRATAP CHANDRA CHUN-DER: I have already explained that we wished that the entire Bill had been accepted by the Rajya Sabha. But there a sufficient majority was not supporting us. At this stage, out of 49 amendments 44 had been accepted by the Rajya Sabha. It is now proper that we accept 44 clauses including the one which has been added by the Rajya Sabha as a consequential measure. If it is intended that we may take some of these matters at a later stage, our hands are not tied. We can take them up at a later stage. But it is always better to have half a loaf than no bread. I submit that it is more than half a loaf, about 44 amendments have been accepted by the Rajya Sabha.

SHRI HARI VISHNU KAMATH: Is it the Government's stand that half a loaf is better than no bread?

MR. SPEAKER: I do not know how much but it is less than is loaf.

श्वी यमुना प्रसाद शास्ती (रीवा): प्रध्यक्ष महोदय, मेरा पौइंट ग्राफ ग्रार्डर है। ग्रोर वह यह कि राज्य सभा ने जो संशोधन किये हैं व संशोधन यहां कांग्रेस पक्ष की तरफ से लाये, गये थे। जब यहां बहस हो रही थी ग्रगस्त महीने में 45 वें संशोधन विधेयक पर तो, सारे क्लासेज पर जिनको राज्य सभा ने डिलीट किया है जैसे रेफ़ारंडम का क्लाब धौर जैसे कानकरेंट लिस्ट से जो हमने शिक्षा को स्ट्रेट को लौटाया, या सेक्यूलरिज्म ग्रीर 3407-9

सदन के लिए यह सम्मानजनक होगा कि जिन संगोधनों को हमने प्रस्वीकार किया, उन्हीं संगोधन को हम स्वीकार करें ? यह कहां तक वैधानिक ग्रीर नैतिक क्षंग से इस सदन के सम्मान को देखते हुए उचित है ? जिन संगोधनों को हमने दो-निहाई बहुमत से प्रस्वीकार किया, उन्हीं संगोधनों को क्या हम स्वीकार करें ?

MR. SPEAKER: This is not a point of order. This is only a point of submission.

SHRI R. VENKATARAMAN (Madras Mr. Speaker, Sir, I think South): the House will be grateful to my friend, Shri Kamath, for having elicited a very valuable ruling from the Chair, because there has been some doubt as to what is the effect of the amendment of certain clauses in the case of the Constitution Amendment Bill. Sir, you have laid down that if certain part of the Constitution Bill is rejected in the other House, the whole Bill will lapse. Therefore, it has become necessary for those amendments to be accepted, and to follow the other procedure which has been laid down here.

My point is this. The rules really deal with the procedure. The substance is contained in article 368. But, so far as the present procedure is concerned, under our rules, if an ordinary Bill is totally rejected by the Rajya Sabha, then under article 108 of the Constitution the President can order a joint session. The language used in that article it "both the Houses have finally disagreed". In that case, the President can order a joint session. For that purpose the rules have been Suppose the Lok Sabha framed. passed a Bill, in which some amendments were made by the Rajya Sabha; when it comes back to the Lok Sabha, if it opposes those amendments, then the Bill has again to go to the Rajya Sabha in order that it may be brought

[Shri R. Venkataraman]

within the four corners of article 108 Otherwise, the President will not have the power to order a joint session.

I appreciate the stand taken by the Government that in the larger interests of the country it is better to get through as much of the constitutional amendments as possible, as there has been agreement in both the Houses, rather than carry on a long drawn debate between this House and the other with no results being achieved.

Sir, you may remember that when we discussed this Bill in the last session, this side of the House voted for the Bill But at the same time, it made certain reservations in respect of certain clauses. We did not object to the passing of the Bill, because we were in agreement with a number of clauses which had been brought forward by the Government. We had only certain differences of opinion, certain reservations, in respect of certain clauses, and it is only in respect of those clauses that we asked for a vote to make sure that this has been considered by the Government. It has been considered by the House and the House has exercised its mind over those points Therefore, the Government has, in my opinion, done the right thing; instead of allowing the Bill to hang fire, they accepted what the Rajya Sabha has recommended, done by way of amendment, and they have come forward in this House to accept those amendments.

ff you look at these amendments, they are innocuous. They are not based on any strong principles on which there can be a violent difference of opinion. I will deal with only two of them, because I do not want to take more time; I feel that those members who oppose it should have more time to present their case.

Now, as far as the amendment is concerned, the first amendment is purely a consequential amendment and does not call for great discussion.

(47.h Amdt.) Bill (R.S. Amendments)

Then we come to the tribunals. You will find that that Article in the Constitution is only an enabling provision. It does not compel the Government to appoint tribunals or to establish tribunals. It only enables the Government to establish tribunals for the purpose of trying certain kinds of cases. I spoke elaborately about certain kinds of tribunals in the international field in other countries when I spoke on the last occasion. If this Government does not want to appoint any tribunal, there is nothing in the amendment which says that the Government should be compelled to appoint tribunals. When an amendment to the Constitution is made, it is our suggestion that if a situation arises in which this Government or any other successor government should consider it necessary to have the power to appoint tribunals for expeditious disposal of certain types of cases or, as I said, to give protection to certain types of people like the civil servants, then the enabling provision should be available to the country as a whole, not merely to the Government, but throughout the country as a whole in order that those provisions may be utilised. Therefore, there should be no serious objection so far as this Article is concerned. The provision, as I have alreadly said, does not compel the Government to appoint tribunals and therefore, I do not see any great objection to that amendment made by the Rajya Sabha.

Then with regard to the definitions of the words 'secular' and 'socialist'. my friend Mr. Kamath will agree with me that even we did not agree with the definition given in the amendment brough forward by the Government. There is difference of opinion on the question as to what exactly is the definition of 'socialism' or 'secularism'. In fact, there is no definition. Sometimes the definitions restrict the scope of the words. Definitions are not always to the advantage of the citizen.

 Very often they hamper the judicial interpretations based on various aspects and environments of the case Interpretation should appropriately be given in order that the spirit of the Constitution may be brought into effect. In fact, the spirit of the Constitution should prevail and in order that the spirit may prevail instead of the letter that prevails, we have no definition clause. Therefore, even on this I do not see why anybody should have any objection with regard to the amendment carried out by the Rajya Sabha.

The third amendment relates to the referrendum. On this question of referendum there can be an honest difference of opinion. There is a difference of opinion throughout the world in respect of the value, utility and importance of the referendum in regard to legislation. Not all countries have adopted referendum as a method of legislation. In fact, smaller countries, as a rule, generally resort to referendum as a method of endorsement of the legislation, but the larger countries have found it very difficult because of the size and the population involved and all the difficulties attendant on having a refrendum of this kind. More particularly in our country when it is very difficult for people to understand the nuances of the difference in the Constitution amendments, it would be very difficult for them to understand what they are voting, particularly when they are amendments. They can vote on general principles in a referendum like whether you want prohibition or not, and whether you want capital punishment or not, but it would not be possible to vote on a question of amendment to the Constitution where a great deal of legal thought has gone in, and a great deal of consideration has taken place at the hands of the experts. It will be difficult to explain to them, it will go probably by emotion, and then, as I said somewhat tritely during the course of the debate at that time, we are having elections with symbols; in a referendum, what type of symbols will you give the people to vote for? You cannot, give the party symbols because a referendum is not a party issue, it is the people who must vote

on the issue, they are not voting for a party, and if they are to vote on an issue, they must know what the issue is, and in order to explain the issue, you must give a symbol, and the whole thing becomes a farce. Therefore, there is honest difference of opinion. Nobody says that a referendum as such is totally wrong, nobody would say the introduction of the principle of referendum is totally wrong. There can be differences of opinion, different shades of opinion in this respect, and therefore it was that this side of the House resisted and objected to the introduction of this clause.

There were other legal arguments as to what would happen to the various judgments which had been given, and about the relation between the decision of a referendum and the decisions of courts. According to the decision in the Keshavanand Bharati case, as you know, the basic features of the Constitution cannot be amended. Does it mean that by a referendum you can amend the basic features of the Constitution? If you can the amend the Constitution, basic features of the Constitution, by a referendum, where is the authority for And I submit that even that is it? liable to be struck down. The Government has steered clear of all these difficulties in accepting this amendment and coming forward to have this enacted as amended by the Rajya Sabha, and as desired in the last session by this side of the House.

Lastly, I will say one or two words about the question of education being in the Concurrent List. There are several reasons why education should be in the Concurrent List. We want national integration, and in order that we may have national integration, some kind of a policy towards unifying the country should be laid down. and that can be laid down only by the Centre. I am anxious that the history of India should be taught from Kanya Kumarj to Kashmir, from Assam to Gujarat on the same basis... SHRI HARI VISHNU KAMATH: From Kutch to Kohima.

SHRI R. VENKATARAMAN:

instead of the emphasis which is now being laid by several State Governments on their own history to the detriment of the national picture and history. A person who national passes the 10th or 12th standard should be able to konw the history and culture of India, and there must be some kind of an authority which will lay down that these are the principles that are fundadmental and universal. You can add anything you want to that in your State. After all, keeping it in the Concurrent List does not mean that the States' powers are being taken away. They are not taken away. On the contrary, the States will have all their powers. Only, in respect of national matters would the Centre come in and therefore it is to our advantage to have matters like this with the Centre.

There are questions about language, about national integration All these things are better discussed in Parliament in which all the States are represented and an over-all, national view is taken. It is for this purpose that the House insisted that it may b_e retained in the Concurrent List, and I am very happy that the Rajya Sabha has endorsed it. I am more happy that Government have accepted it. We wholeheartedly support the Bill.

श्री निर्मल चन्द्र जैन (सिवनी) : वैसे तो मैं इस बिल का समर्थन करने के लिए खड़ा हन्ना हं लेकिन भारी हृदय के साथ ही इसका मुझे समर्थन करना पड़ रहा है। मैं उन कुछ एक ऐसे व्यक्तियों में से हूं जिन्होंने यह चाहा था कि 42वां संशोधन जो है इसको पूर्णतया रद्द किया जाना चाहिये। जिन परिस्थितियों में यह संशोधन पारित किया गया था वे इस सदन की मर्यादा के विरद थी, हमारे ऊपर एक कलंक या। हमारे मंबिमंडल ने तब माग्वासन दिया था कि कांग्रेस पक्ष से कुछ चर्चाएं चल रही हैं ग्रौर हो सकता है कि पूर्ण रूप से इस संशोधन को रह करने में हम सफल न हो सकें क्योकि यहां तो हमें दो तिहाई बहुमत मिल जाएगा लेकिन राज्य सभामें पता नहीं क्या होगा । उसके बाद विचार विमण हुगा। पहले सिर्फ कांग्रेस से भीर बाद में कांग्रस के साथ एक कैपिटल भाई,

महं की मावना वाली एक दूसरी कांग्रेस झस्तित्व म झा गई झौर उससे भी विचार विमगं हुझा भौर वहां पर इस निष्कर्ष पर पहुंचा गया कि इस प्रकार का बिल साया जाए झौर 45वां संशोधन साया गया था। उसको हमने यहां पर दो तिहाई बहुमत से पारित कर दिया था। लेकिन कांग्रेस के कुछ लोगों ने विरोध किया झौर यह उस रूप में वहां पारित न हो सका जिस रूप में यहां से पारित हुझा था। वस्तुस्थिति यह है कि यदि हम इस बिल में कुछ एक झच्छी भावनाझों को रखना चाहने हैं तो हमें राज्य सभा के संगोधनों को स्वीकार करना पड़ेगा। इस लिए यहां यह बिल झाया है। नहीं तो शायद पूर्ण रूप से यह रद्द हो जाए झगर उसको यहां उस रूप में पास न किया जाए जिस रूप में राज्य सभा ने पास किया है।

यहां एक वात मैं जरूर कह देना चाहता हूं। राज्य सभा की मर्थादा को ध्यान में रखते हुए, उनको धज्जत देते हुए, मैं यह कहना चाहता हूं कि राज्य मभा हमेशाया तो दो साल प्रथवा चार साल समय से पीछे रहा करती है।

It has always been behind the actual time either by two years or by four years.

हम जब चुन कर ग्राते हैं यहां पर उम समय जनता की भावनाम्रों को सर्वोपरि समझ कर जनता की भावनाम्रों के मनुरूप हम यहां पर चुन कर माते हैं। जनता ने हमें वोट दिया था, भारी बहुमत प्रदान किया था इस वास्ते कि हम 42वें संशोधन को रद्द कर दें। यह हमारे घोषणा पत्न का एक भाग भी था। लेकिन राज्य सभा के जो लोग चुने जाते हैं वे रोटेशन से चुने जाते हैं, उनको जनता के सामने स्पष्ट रूप से नहीं जाना पढ़ता। वैसे राज्य सभा जब बनी थी तो म्रापने बहुत श्रच्छा कहा है कि कामत साहब ने उसको बनवा कर गलती की थी....

श्री हरि विष्णु कामतः मैंने विरोध किया था ।

श्वी निर्मल खन्द्र जैन : जब राज्य सभा बनाई गई घी तब बात यह समझी गई घी कि झायद हम लोग भावनाघों में बह कर कुछ ऐसे बिल पास कर दें जोकि तर्क पर ठीक न उतर सकें। इस वास्ते राज्य सभा में कुछ ऐसे लोग रहने चाहियें जिन्हें हम एल्डरमैन कहते हैं कि जो झावनाघों के स्तर से ठमर उठ कर तर्क के माधार पर हमारे द्वारा पारित संगोधनों को घौर कानूनों को देखा करें। लेकिन यहां पर बिस्कुल उल्टा हो गया है हमने तर्क की बात की लेकिन राज्य सभा ने भावनाघों के झाधार पर, उन में बह कर हमारी चीज का निस्तार कर दिया मौर वह भी इस माधार पर कर दिया कि एक महिला कहीं दूर बैठी है, उसने कहा या कि मेरे साधियो, मेरी पार्ट्री के बफादार सिपहसालारो, इनको तो रह करना है, इसलिए रह करो । किसी बाहर वाली एक महिला ने राज्य सभा के बहुत से स्रोगों को हिला दिया भौर वहां इसको पास नहीं होने विया,,,

MR. SPEAKER: Kindly avoid any adverse reference to the other House.

SHRI NIRMAL CHANDRA JAIN: I am not referring to any person who is not a Member of this House. I am referring to such a person who is a Member of this House. There was a report in the newspapers that she had given directions.

MR. SPEAKER: I am not referring to that. Don't pass any adverse comments on the Rajya Sabha.

SHRI NIRMAL CHANDRA JAIN: I am not. I have earlier mentioned that I have great respect for them. But in this particular matter they have acted on emotions and not on logic. W_e have acted on logic and not on emotions.

15 hrs.

प्राध्यक्ष महोदय, जनतंत्र में दो बातें बड़ी स्पष्ट होती ट्रैं प्रौर बड़ी सर्वोपरि हुआ करती है। एक यह है कि जनता सर्वोपरि है प्रौर दूसरे न्यायालय की प्रतिष्ठा। हमने न्यायालय की प्रतिष्ठा को सर्वोपरि माना है। हमने यह माना है कि हम यहां दुछ भी क्यों न पास कर टें उस पर न्यायालय का प्रधिकार होना चाहिए कि वह उस पर विचार कर सके प्रौर हस्तक्षेप कर सके। हम न्यायालय के प्रधिकार को मानते हैं।

ग्रध्यक्ष महोदय, जितने भी संगोधन इस संविधान संग्रोधन विधेयक में किये गये हैं, उन को दो दृष्टियों से देखें। हमने प्रजातंत्र की जो प्रतिमूर्ति स्थापित करने की चेप्टा की थी वह इन संग्रीप्रनों ढारा भ्रष्ट करने का प्रयत्न किया जा रहा है।

प्रध्यक्ष महोदय, पहले हम प्राटिकल 31सी प्रौर उस को हटाने की जो बात है, उस को लें। सम्पत्ति के मामले को ले कर हमने एक मौलिक विचार रखा है। वे चाहते हैं कि इस मामले में स्थिति यथावत् रहे, उन में परिवर्तन करना बे नहीं चाहते। ग्रब तक वे सम्पत्ति भौर सम्पत्ति के प्रधिकार के बारे में बहुत विल्लाया करते थे, हमारे कांग्रेसी भाई बहुत उसका जिक किया करते थे। जब मैं कांग्रेस की बात करता हूं तो मुझे माफ करेंगे मेरा झाशय कांग्रेस झाई से होता है। कांग्रेस धाई के द्वारा ममीरी भौर गरीबी के बीच जो मेदमाव है, उस की बहुत बात की जाती है लेकिन जब हम ममीरों की सम्पत्ति के बारे में चर्चा करने लगते हैं तो कांग्रेस माई के लोग विशेष रूप से मंड़क उटते हैं। इस में भी उन्होंने यही किया है।

म्राघ्यक्ष महोदय, एमर्जेंसी के दौरान टिबयनल्स बनाये गये थे। ये ट्रिब्यूनल्स क्या है ? जहां हमने न्यायालय की प्रतिष्ठा को सर्वोपरि खा, वहां सुप्रीम कोर्ट मौर उस के नीचे जो हाई कोट म हैं, उच्च न्यायालय हैं, वे इन के खिलाफ फैसला नहीं सकते। इन्होंने ट्रिब्यूनल मलग बना कर एक समानान्तर प्रधिकार उन को देदिया। बाकायदा तौ हैं पर न्यायालयों से जो हम भाषेका ग्खत है शायद ट्रिब्यूनल्स में थोड़ी सी पक्षपात की बात हो सकती हैं मौर ये नहीं चाहते कि कोट्'स की जो प्रतिष्ठा हम सर्वोपरि रखना चाहते हैं वह बनी रहे । जो प्रतिष्टा कोर्ट्स की है वह एक ट्रिब्युनल को प्राप्त नहीं हो सकती है। हमने यही चाहा है- प्रपने 45वें संविधान संशोधन विघेयक में-- कि टिब्धनल्स हटा दिये जाएं ग्रीर सर्वोध्च न्यायालय ग्रीर उच्च न्यायालय की जो प्रतिष्ठा है उस को यथाबत रखा जाए । लेकिन इस बात को हटा कर इन्होंने न्यायालय की प्रतिष्ठाको एक ठेस लगायी है। (ब्यवछ न) में उग्रसेन जी की बात को कहने ही जा रहा था मगर वे समय से थोड़ा मागे चला करते हैं इसलिए वे जल्दी बोल गये।

म्राघ्यक्ष महोदय, एक विशिष्ट प्रकार की प्रणाली यहां पर उत्पन्न की जा रही थी। हाई कोर्ट्स मौर सुप्रीम कोर्ट के जजों में यह भावना भरने की चेन्टा की गयी यह सब एमर्जेंसी के दौरान किया गया, कि यदि तुम हमारे वफादार रहोग़े तो 65 सा । भौर 62 साल के बाद भी हम तुम को गारन्टी देते हैं कि हम तुम को नौकरी देंगे, तुम सुरक्षित रहोगे रिटायर नहीं होगे । उस समय यह भावना जजों के दिलों में भरी जा रही थी। (ग्यबधान) मैं यह नहीं कहता कि यह किस ने किया मगर यह भावना उन के दिलों गे घर कर रही थी कि इस सरकार को विश्वास भौर स्नेह प्राप्त करते रहना चाहिए चा इसके के लिए हमें न्य य की तराजु में तोलते समय सरकार के पक्ष में ही पलडा क्यों न झुकाना पड़े क्योंकि बाद में हम को जीवन में फिर से नौकरों मिलने वाली है। इसलिए हम ने कहा था कि ये ट्रिब्युनल्स हटा दिये जाएं।

प्रध्यक्ष महोदय, ३न ट्रिब्यूनल्म की यहां पर बड़ी परिभाधा रखी गयी थी डेफिनिशन्स रखी गयी थीं उन से बहुत में लोगों का बिरोध हो सकता है, लेकिन सेक्युलरिज्म की जो परिमाधा रखी गयी थी कल बहुत सी गालियां बकी गई, परसों बकी गई, प्रार एस एस को बकी गई, जनसंघ को बकी गई, प्रार एस एस को बकी गई, जनसंघ को बकी गई, प्रार एस एस को बकी गई, जनसंघ को बकी गई, प्रार एस एस को बकी गई, जनसंघ को बकी गई, प्रह सब कहने के बाद यदि यह परिभाषा होती है कि सभी धर्मों को समान झादर दिया जाना चाहिए तो इसमें कौन सी बूरी बात थी। मैं चाहताहू कि यह चीज रहनी बाहिये थी। इसमें एक भौर बात है। यहां झापके ऊपर आप देखें लिखा हुआ है झर्म कुत्र प्रवर्तनाय । धर्म होन्ह चाहिये सब धर्म होना चाहिये। लेकिन कुछ लोग ऐसे हैं जो कि किसी भी धर्म में विख्वास नहीं करते हैं जो निहिलिइट

[श्री निर्मल चन्द जैन]

होते हैं वे सेक्युलर नहीं हो सकते हैं। सब धर्मो के ऊपर समान भास्या रखना, विश्वास रखना, सब को स ान भादर देना, यह प्रत्येक भारतीय नागरिक का कत्तंत्र्य है। यदि इसमें इस प्रकार की परिभाषा जोड़ दी थी तो उसको निकालने की उनको कौन सी भावश्यकता थी ? वे इसको इसलिए निकालना चाहते थे ताकि किसी को कुछ ज्यादा फैवजंदे सकें भौर उनके वोट प्राप्त कर सकें क्योंकि कांग्रेस भाई का हमेशा यह रवैया रहा है कि उसने भल्पसंख्यकों को भारतीय नागरिक कभी नहीं समझा, उसने उनको सिफं वोटर समझा है। इसलिए उन्होंने इस तरह से इसका विरोध किया है।

जहां तक रेफ्रेंडम कें बात का ताल्लुक है ग्रीर एमजैंसी के दौरान का एक काला इतिहास जो हमारे सामने है उस में एक बात स्पष्ट है ग्रीर वह यह कि यहां पर बैट कर इसी सदन के ढारा बहुत जल्दी में 42वां संशोधन पास करवा लिया गया था, ए जैंस की परिभाषा भी की गई, बहुत सी चीजों को हटा दिया गया, मौलिक प्रधिकारों को तिजोरी में बन्द कर दिया गया। इस तरह की चीज फिर से दुवारा नहो सके इसलिए यह रेफ्रैंडम लाया गया था। रेफ्रैंडम क्या है ? हन रेश के प्रतिनिधि हैं, जनता के प्रनिधि हैं हम जनता के न्यायालय में जा कर कहते हैं, ग्रपने मालिकों के पास पहुंच कर यह कहते ह कि हमें प्रादेश चाहिये। लंकिन मालिकों के सामने जाने में ये डरते हैं, इसलिए इसको इन्होंने हटा दिया है।

स्थिति स्पष्ट है। कुछ गड़बड़ हो गई है। राज्य सभाने पूराविधेयक पारित नहीं किया है। जितना उसने पाग्ति किया है उसी पर हम संतोष रें लकिन इस ग्रपेक्षा के साथ कि पूर्णरूप से हम यह बाद में पाग्ति करवा सकेंगे।

इन ग्रन्दों के साथ मैं इसका समर्थन करता हूं।

DR. V. A. SEYID MUHAMMAD (Calicut): Sir, I support the Bill as amended by the Rajya Sabha. As I have already spoken in this House a number of times, immediately after the 1977 General Elections, our party -the undivided party-examined the 42nd Amendment with a view to reappraise what are the objectionable provisions which have been incorporated and which are not acceptable and we came to the conclusion that the entire 42nd Amendment can be divided into three groups. One group consists of those provisions which should be immediately deleted, without even giving time for those provisions to stay in the Constitution.

Art. 31(d) relating to a anti-national activities is one of them and I think, in the 43rd Amendment, when Government brought up the deletion of Art. 31(d), we supported it.

The second group consisted of those provisions where some of them had certain good aspects and we thought that they may be retained or they may not be retained, but we will not make an issue out of it. Amendment to Art. 226 was in that group.

The third group was those provisions which we thought were basically necessary and should be retained in the Constitution.

These were, largely these three groups, and when negotiations went on with the Government, we made it absolutely clear. Coming to the group which, we thought, should be essentially retained, one was pertaining to the Tribunals. Another was the introduction of the words 'Socialism and Secularism' in the Preamable of the Constitution. The third, which we thought essential, was retention of education and forest in the Concur-On these issues, we made rent List. it definitely clear to the Government when the negotiation was going on that we would insist on the retention of these three. And when the Government attempted to define the ex-'Socialism and Secularism', pression we made it clear that we could not support that attempt to define 'Social-Secularism' because ism and that would do more harm than good. At this stage I do not propose to go into details.

A provision relating to referendum, an entirely new provision, which was not even dreamt of anywhere before, whether in the Forty-Second Amendment or at any other time, crept in, and after prolonged discussion in the various forums in our Party, we came to the conclusion that we could not accept the new provision regarding referendum. I will not go into details. But I can tell you one thing. The stand of the Congress Party and the Congress Government has been consistent, that there is no limitation on the plenary power of the Parliament to make amendments under article 368. For a long period of time, that has been the law and that has been accepted by the Supreme Court, and we thought that we could not make a deviation from that stand. We found that, apart from the other ojections to the limitation on the plenary power of the Parliament, a further limitation was being attempted to be made, namely, the amendment which has been brought in by Parliament should be subject to a referendum. This, we could not accept. Apart from the impracticability 1o the whole thing, we were certain that concepts like referendum and recall were alien to our particular type of Parliamentary democracy which we have accepted. These concepts were discussed and tried to be incorporated in the Constitution at the time of the Constituent Assembly. hut the founding fathers wisely rejected them. Now, your trying to bring back those concepts through the backdoor, we cannot accept.

These are some of the important grounds on which we made our stand clear during the negotiations with the the Government as well as to House when the Bill came up for discussion, and we voted against that provision. These were the four provisions which we voted against in this House, and I am glad that the wisdom of the Upper House has been that the stand taken by us in this House on these issues was correct. But in the Rajya Sabha, a new proexactly new-a new vision—not Clause, Clause 7A, relating to article 31C of the Constitution was introduced. That is not a Clause which we proposed here or supported here. The Speaker himself knows. He has written an authoritative book on Directive Principles. For some time it was а

controversy in the country, both in the court and outside, whether the Fundamental Rights have primacy over the Directive Principles or the Directive Principles have primacy over the Fundamental Rights. There are definite political theories and justifications for hoth. But at some stage we started upholding the theory that fundamental rights being essentially individual rights and the area covered by the Directive Principles being social rights, whenever there is a conflict between individual rights and the social rights. the primacy should be given to the social rights. That is the theory behind the primacy being given to the Directive Principles.

15.16 hrs,

[SHRIMATI PARVATHI KRISHNAN in the Chair]

But in view of the fact that by this 45th Amendment, Art. 31 relating to property was being deleted, we thought that since 95 per cent of the cases in which conflict between Directive Principles and the Fundamental Rights arose, related to property rights and since properly rights were themselves being deleted from the Constitution, the primary reason to uphold the primacy of Directive Prenciples was not so compelling as it was before. So we did not make an issue of it in this House. But when it came to the Rajya Sabha. it appears that the theory of the primacy of the Directive Principles prevailed in that House and they introduced this clause. clause 7A. The House. discussed has and decided on this issue. Possibly there is a reason why that House did not think in the same way as we did here. Even at time I had the occasion that to speak and I have also expressed my opinion in various places. The mere deletion of the Fundamental Rights relating to property, namely, Art. 31 will not suffice because as long as Art. 19 and certain clauses of Art. 19 are

[Dr. V. A. Seyid Mohammed]

there, property rights can be brought through the back door and the deletion of Art 31 relating to property rights is a mere sham. Possibly that view must have prevailed in the rights is a mere shame. Possibly that mere deletion of Art 31 does not in fact and in reality delete the property rights and it will be brought by the back door by reason of Art. 19. They thought the necessity for stressing the primacy of the Directive Principles over the Fundamental Rights still remained. I bow before the wisdom of the Rajya Sabha in this regard. The other reasons-I will not go into in detail.

For this reason I support the Bill as amended by Rajya Sabha, I want to say only one thing regarding deletion of clause 47. Clause 47 deals with the entries in the Schedules and the amendments brought by the 42nd Amendment. As I said we were concerned primarily to retain the amendments which were brought by the 42nd Amendment relating to education and forests. As forests and education were transferred to the Concurrent List, when we said that we cannot agree with this clause, our main concern was to retain only this. But there was an extremely objectionable clause that is the introduction of item 2A in List I by the 42nd Amendment, namely, deployment of central forces in the States under certain contingencies. This, we certainly did not want to be retained. We want it to be deleted from the 42nd Amendment. In the negotiations with the Government we made it clear that we would support the deletion of this 2A because it is an objectionable clause, namely, deployment of central forces in the State. We suggested delinking of education and forests from 2A so that we can support the deletion of 2A, but the government thought it wise not to adopt that mechanism. Now the result is that you are throwing the baby alongwith the bath water.

SHRI SAMAR MUKERJEE (Howrah): Then why did your people support it in the Rajya Sabha?

DR. V. A. SEYID MUHAMMAD: Not our people, many people and your people also supported it.

Why did not the Government, as suggested by us, delink 2A from Education and Forest. We could have avoided that. But, they thought it wise to let the whole thing go on.

SHRI DINEN BHATTACHARYA (Serampore); They thought it wise to include this.

DR. V. A. SEYID MUHAMMAD: Whatever it may be, I say that by a simple mechanism, they could have avoided and deleted the highly objectionable 2A—Deployment of the Central Forces in the State. For retaining it in the Constitution, the responsibility is entirely on the Government and not on us.

I do not propose to go into further. I am thankful to the Chair for giving me this opportunity.

Mr. Chairman: I think the Minister will have his chance to reply. Now, Shri Dharam Vir Vashist. He is not here, Shri Y. P. Shastri,

श्री यमना प्रसाद सास्त्रो (रीवा): सभापति महोदय मुझे दूख है कि सरकार ने राज्य सभा के द्वारा सुझाये गयें संशोधनों को स्वीकार करने का निर्णय लिया है। ग्रगर सरकार पहले से ही इस बात को समझ लेती कि राज्य सभा में कांग्रेस पक्ष का बहुवत है, ग्रौर किसी भी संविधान संशोधन को पॉरित कराने के लिए एक विशेष क्षंग के बहमत की म्राव-श्यकता होती हैं, और इस बात को समझ कर झगर उसी समय इस संविधान संशोधन के सम्बन्ध में उन लोगों की बात को मान लिया जाता, हो यह बात कुछ सम्मानजनक रहती। लेकिन दुर्भाग्य से उस समय इस बात को माना नहीं गया। प्रगर केवल व्यावहारिक दुष्टिकोण ही प्रपनाना था, तो कांग्रेस पक्ष की बात को उसी समय स्वीकार कर लेना चाहिए था, ताकि हमें इस घसम्मानजनक स्थिति का सामना न करना पड़े। श्राज हालत यह हो गई है कि मल्पमत के मादेश को बहमत स्वीकार कर रहा है ।

देश की जनता ने हमें लोक सभा में दो-तिहाई से प्रधिक बहुमत दे कर मेता है। हमने प्रधने चुनाव घोषणापत्र में स्वय्ट रूग से यह उल्लेख किंगा था कि हम 42वें संविधान संशोधा को, जो प्रापातकाल के समय में स्वीकार कराया गया था, रद्द करेंगे। हमारे उस वादे पर विश्वान कर के जनता ने दो-तिहाई से प्राधिक बहुमत दे कर हमें यहां मेजा। प्रपने चुनाव धोषणा-पत्र में दिये गये वचन को ध्यान में रखते हुए हम ने संविधान का 45वां संशोधन यहां पर स्वीकार किया। सरकार ने इंस बारे में विग्ली दलों से पहले बात भी की भौर उसके बाद द प्रिय पक्ष के कहन पर 42व संशोधन की भी कुछ बातों को स्वीकार करके 45वां संशोधन यहां पर रक्षा गया।

मैं उन लेगों में से या, जिल्होंने यह मांग की थी कि बतबीत से बाहे जो भी नतीजा निकले, लेकिन हमें प्रपनी बात पर प्रटल रहना चाहिए, जनना से हमने जो वादा किया है, उसे पूरा करना चाहिए भौर हमको म्रपनी तरफ से 42वें संशोधन को धन्नरमः-लाक, स्टाक एंड बेरल-रह करने की व्यवस्या करनी चाहिए। लेकिन सरकार ने उस समय कहा कि झगर कुछ बातें स्वीकार कर लेने के बाद हम से पारित करा सकते हैं, कुछ बयातीमवें संशोधन की बात रहने दीजिए, कुछ विशेष महत्व की बातें बहनहीं हैं जिन पर वह जोर दे रहे हैं। तो उन को रख कर के पतालीसवां संशोधन यहां लाया गया। बंह दो-तिहाई बहमत से यहां स्वीकृत किया गया। राज्य सभा में गया। राज्यसभा में जिन संशोधनों को यहां मस्वीकार किया गया था दो-तिहाई बहमत से उन्हीं एंशोधनों को कांग्रेस दल ने घ्रपनी संख्या के बल पर स्वीकार करा लिया मौर माज हम इस स्थिति में प्राए हैं कि शासन की प्रोर से हम से यह कहा जा रहा है कि जो राज्य सभा में संशोधन स्वीकार कर लिया गया है उसे स्वीकार कर लेना चाहिए । मब इसके प्रलावा मौर कोई चारा नहीं है। लेकिन मैं समझता हूं कि यह दूरदृष्टि का मनाव है। दूरदणिता के साथ हमें इसे पहले ही मान लेना चाहिए था। प्रथवा ग्रगर नहीं माना तो फिर ग्राज हम को इस बात पर ग्रड़ना चाहिए। प्राखिर कोई एक सिडान्त भी होता है, कोई ग्रादर्गभी होता है। जिन ग्रादणों को लेकर उस समय हम ने कांग्रेस पक्ष की बात को नहीं मंजूर किया माज वह कहां चले गए? वया केवल व्याव-हारिकता के नाम पर तीन महीने के अम्दर ही हम अपनी बात को बदल दें? यह हमें किसी भी हालत में उचित ग्रीर सम्मानजनक नहीं दिखाई देता। मैं समझता हूं कि समूची दुनिया में इस से हमारा उपहास होगा। न केवल अपने देश में बल्कि समुची दुनिया में हमारा उपहास होगा कि जिस बात को तीन महीने पहले हम ने पूर्णतः स्वीकार किया, एक अल्पमत के दबाव में माकर उस को बदल दिया। माज लोक सभा में बह प्रल्पमत में है। देश की जनता ने उन्हें मल्पमत दिया है मौर केवल 1977 के मार्च में ही नहीं, सभी भी उत्तर प्रदेश और समस्तीपुर में झाज के तीन दिन पहले भौर प्रभी कल जिस को **बन**ता ने स्वीकार किया है कि जनता पार्टी ने जो वायदा किया है जनता उस के साथ है, जनता जब इस प्रकार का हमें बार बार जनादेश दे रही है तो उस जनादेश की भवहेलना कर के म्राज हम एक मल्मपत के सामने मुक रहे हैं भीर भपने घादलों की प्रवहेलना कर रहे हैं। भादशों के सम्बन्ध में मैं खास तौर से धारा 368 के सम्बन्ध में कहना चाहंगा। धारा 368 के सम्बन्ध में हम ने विशेष रूप से बल दिया। उस में हम ने यह कहा था कि संविधान में मगर संगोधन किया जाय मौर उस से हमारे बुनियादी क्षंचे में फर्क माता हो तो उस के लिए हम जनता की राय मागेंगे। यह एक बड़ी धुनियादी मौर मौसिक बात यी जिसे हम ने प्रपने संविधान में स्यान दिया था । पैतालीसबें संविधान संशोधन विधेयक में जो हमने इस बात को स्थान दिया था यह एक बहुत ही मौलिक स्रोर बहुत ही लोकतांत्रिक बात थी जिस पर कि हमें प्रडना बाहिए वा क्यों कि हम ने देखा या सन 76 में प्रापात काल के समय में संविधान की धज्जियां उड़ा दी गई । मौसिक ग्रधिकारों का हनन कर दिया गया, उन को सस्पेंड कर दिया गया। मौलिक प्रधिकारों की यहां तक हत्या कर दी गई कि जीवन के प्रधिकार तक से जनता को वंचित कर दिया गया। इसलिए इस संशोधन में हम लोगों ने यह प्रावधान किया या कि झगर कभी वयस्क मताधिकार पर झांच झाती हो, कभी न्यायालयों की स्वतंत्रता का भपहरण किया जाता हो, कमी धर्म-निरपेकता के सवाल को मौर लोकतंत्र के जो बुनियादी तरव हैं इन में परिवर्तन करने की बात प्राए तो केवल लोक सभा का दो-तिहाई बहुमत ही उसे पारित न कर दे बहिक उस के लिए देश की जनता की राय मांगी जाये। यह एक ऐसी बात थी जो हमारे संविधान को प्राणे प्रदान करती, हमारे लोक-तंत्र को जीवन प्राण करती। यह लोकतंत्र को सजीव बनाने वाली बात थी। लोकनायक जय प्रकाश नारायण ने भ्रपने भ्रान्दोलन के दरम्यान यह बात कही थी कि केवल जनता के प्रतिनिधियों की ही जिम्मेदारी सोकतंत्र को बनाए रखने की नहीं है, जनता के प्रतिनिधि मगर गलत काम करें तो जनता स्वयं उन पर मंकूश रखे। जनता की राय का भी महत्व होना चाहिए ग्रोर इसी सिलसिले में उन्होंने जन-प्रतिनिधियों को वापस वलाने के मधिकार की बात कही थी। खर, वह बात तो इस पैतालीसवें संविधान संशोधन विधेयक में नहीं मा पायी थी, भ्रपने प्रतिनिधियों को वापस बुलाने के प्रधिकार की बात उस में नहीं म्राई थी लेकिन उस दिशा में यह एक चरण प्रवस्य था, उस दिशा में यह एक प्रयास मवश्य था कि मगर लोकतंत्र के बनियादी तत्वों को परिवर्तित करने की बात चले तो उस को केवल लोक सभा का दो-तिहाई बहमत ही पारित न करे बल्कि जनता के बीच में उसे ल जाया जाय मौर यह कहना बिलकूल गलत है कि यह भव्यावहरिक है, हमारे देश क़ों जनता नहीं समझती है लोकतंत्र के सिद्धान्तों को भयवा संविधान के संशोधन को। यह कहना यहां की जनता का प्रपमान करना है। यहां की जनता ने एक बार नहीं कई बार बता दिया है कि वह संविधान को समझती है, लोकतंत्र को समझती है, अपने बुनियादी मधिकार को समझती है मौर इसका प्रमाण 1977

[श्री यमुना प्रसाद शास्त्री]

के मार्च में इस देश की जनता ने दिया है। माज यह कहना कि देश की जनता संविधान कं संशोधन का मर्थ नहीं समझेगी मौर उस के पक्ष या विपक्ष में मपनी परिपक्व राय नहीं दे सकेगी, मैं समझता हूं कि इस देश की जनता का सब से बड़ा प्रपमान है मौर इसे हम कभी स्वीकार करने को तैयार नही हैं।

उसी तरह से यह एडमिनिस्ट्रेटिव ट्रिब्युनल की बात है । हमें देखना चाहिए कि यह एड-मिनिस्टेटिव टिब्यनल स्थ पिन करने की बात क्यों की गई थी संविधान में ? यह एडमिनिस्ट्रेटिव ट्रिब्यूनल की बात केंवल इसलिए की गई थी ताकि इस देश के न्ययालयों के ग्राधकार क्षेत्र को सीमित किया जाय । न्यायातयों के प्रधिकार क्षेत्र को कम करने की दुष्टि से एडमिनिस्ट्रेटिव ट्रिव्यूनल बनाने की बात की गई थी। उन को समाप्त करने के लिए हम ने पैंतालीसवें संविधान संशोधन विम्रेयक में प्रस्ताव किया तो ग्राज कांग्रेस वालों को यह स्वीकार नहीं है । राज्य सभा में वे भूपनी जिद पर ग्रड़े हुए हैं । वे दिखाना चाहत हैं कि हम ग्रापनी जिंद पर ग्राइ हैं, इस लिये लोक सभा को हमारी बात स्वीकार करनी पडेगी। लेकिन इस का ग्रोचित्य क्या है ? जब एड मिनी-स्ट्रेटिव ट्रिब्यूनल नहीं थीं, तब उन के बिना क्या दिस्कत मारही थी ? ये दिवुनल्ज तो 1976 के संविधान संशोधन में जोड़ी गई हैं, ग्राप बतलाइये उम के पहले किस काम में बाधा पड़ रही थी, यह केवल मपने इशारे पर कोई निर्णय कराने की इच्छा का प्रदर्शनमाल है । इन को समाप्त करने की जो व्यवस्या इस बिल में की गई थी, वह सर्वया उचित थी, उस पर कायभ रहना चाहिये था, उस पर राज्य सभा को झुकना नहीं चाहिये ।

इसी तरह से सैंकुलरिज्म ग्रौर सोर्शानज्म की परिभाषा की बात है, हम ने उन की व्याख्या कर के उन को सगुण रूप दिया है—इम में ग्रापत्ति की कोई बात नहीं थी। जो समाजवाद के नाम का दिढोरा पीटते है, उन के लिये यह बिलकुल ग्रसम्मानजनक है। लेकिन चूंकि शासन ने इसे स्वीकार करने का निर्णय दिया है, इम लिये समयंन करना पड़ेगा, लेकिन में इन को ग्रनैतिक मानता हूं ग्रौर यह भी समझता हूं कि यह किसी भी हालत में उचित नहीं है।

SHRI SAMAR MUKHERJEE (Howrah): Madam Chairman, in regard to these amendments sent to us by the Rajya Sabha, I may say that our party is totally opposed, excepting for ore very minor amendment, No. 4, regarding the definition of secularism and socialism, because, there has been some controversy on this definition and therefore we support that. But

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otherwise we wish to point out that these recommendations of the Rajva Sabha are reactionary and anti-people. It is mainly aimed at retaining some of the very vital clauses of the Forty-Second Amendment Act. To agree to this would mean betraval of the pledge given by the Janata Party to the masses of our country. The Forty-Second Amendment Bill was in essence the institutionalisation of totalitarianism. and of emergency. why we contemned That is that and wished that that should go lock. stock and barrel. When there was some patch-work even in the original Constitution (Forty-fifth) Amendment Bill, we criticised that also Now, we say that there have been further inroads into the amendments by the Congress elements in the Rajya Sabha. It is obvious that mainly it is the Congress (I), because their leader is, day in and day out, justifying emergency and declared it even today but also by other sections who declared that they are opposed to totalïtarianism Congress (I) is still under the hope that they will come to power in the future and that they can again misuse their majority to demolish democracy completely. That is why they want to retain these clauses, which they had introduced in Constitution (Forty Second) the Amendment Bill.

There is the other Congress now who wish to demarcate themselves from totalitarianism but it is a pity that they also joined in the Rajya Sabha with Congress(I) to get these recommendations passed or prevent the Forty-Fifth Amendment Bill on these aspects.

Now, what are the arguments given by them in support of their amendments and their recommendations? They say about the precedence of directive principles over fundamental rights. This was the clause that was introduced in the Constitution (Forty Second) Amendment Bill. Why should Fundamental rights be attacked in this manner, to give

effect to directive principles? Directive principles have no mandatory power. These are pious wishes' only to hoax the people. In the directive principles it is written that right to work should be one of the directive principles. Yet thousands and thousands of workers are being thrown out of jobs. When they demand right to work to be included as a fundamental right, you do not come forward to accept that demand. Where is the contradiction in all the Socialist countries' Constitutions? All the Directive Principles in our Constitution are part of the Fundamental **Rights** in the Socialist Constitutions. Now, when the right to property has been excluded, all the Directive Principles must be included in the Chapter of the Fundamental Rights. There should not be any contradiction. Now, when you raised the question of precedence, there is a motive behind that. Taking advantage of that and giving a wrong interpretation of the Directive Principles, you want to suppress all the just and democratic movements of the working class, peasants and the common masses. That is why I say it is motivated and this should not misguide the people and it must be bitterly opposed. Now, Article 31C can bar anybody from going to the court. Nobody can be allowed to go to the Court taking plea of the precedence of the Directive Principles. I give an example here. In the Directive Principles it is stated that the disparity between the highest and the lowest wages should be reduced. Now, the Janata Government apopinted the Bhoopthalingam committee. What were the terms of reference? The term of reference is to reduce the disparity of incomes between the highest garde and the lowest grade of employees and workers. All the monopoly houses and the big houses are excluded from the purview of terms of reference of that Committee, Now, the Bhoothalingam Committee has recommended that the national mininum wage should be Rs. 100 per month. All the Central Trade Unions have rejected

these recommendations and opposed the report. So, if this precedence of Directive Principles is allowed, then constitutionally the Government can suppress all the Trade Unions movements who are opposing the recommendations of the Bhoothalingam Committee, So, we cannot accept this position. In the Directive Principles, there is a pious wish that everybody would get a living wage, but the Bhoothalingam Committee's recommendation is Rs. 100/- per month and Rs. 150 after seven years. So. this is an example of how the Directive Principles are being implemented and in the name of implementation of Directive Principles, you are cutting the wages, you are introducing wages freeze and you are introducing constitutional amendments to take away the fundamental right to register protests against these anti-workers' laws. This is a very serious thing which we cannot ignore simply by formally accepting that half a loaf is better than no bread. This was not the assurance given to the people by the Janata Party. Then, if you take all the amendments, you will find that the totality of these amendments which the Rajya Sabha has sent to this House, are an attack on the democratic rights of the people.

You take the question of Administrative Tribunal. The right of the employees to go to the Court was taken Those who are victimising awav. these employees are becoming the judges. So, strengthening the bureaucracy means taking away the democratic rights which are enshrined in the Chapter on Fundamental Rights. Then the first amendment, the second Amendment excepting the Fourth, all the other amendments taken together are an attack on the democratic rights of the people. Now, there is the question of sovereignty of Parliament versus the question of the sovereignty of the people. It is open for a long discussion because we had got a very bitter experience during the Emergency, Taking advantage of the majority in the Parliament in the

[Shri Samar Mukherjee]

name of Constitution, parliamentary democracy was completely subverted and totalitaranism establised by the Indira Regime. So, that sovereignty the Congress-I wants to retain.

This is because they are hopeful that by the failure on the part of the Janata Party, they will be able to take advantage of the people's discontent and come into power by getting the majority. That is why they are trying to do this so that they can again impose totalitarianism in the name of the Constitution.

SHRI DINEN BHATTACHARYA: An empty dream.

SHRI SAMAR MUKHERJEE: Now, what is the referendum clause? It provides that no basic feature of the Constitution can be changed by the Parliament itself. If any necessity arises for a change in the basic features, they will have to go to the people to get the sanction. Thus, the provision of referendum provides more democratic rights to the people; they would exert their sovereignty. whether they would allow this Parliament to change the Constitution in its basic features. The amendment suggested by the Rajya Sabha seeks to take away that power of the people. In the name of supremacy of the Parliament, they again want to clamp authoritarianism on the people, as was done during the 20 months of the emergency.

Then, I come to the sixth amendment suggested by the Rajya Sabha. This relates to the provision introduced by the Constitutional Forty-second Amendment with regard to the right of the Centre to send armed forces to any State without consulting them or in spite of their opposition.

This was the worst feature of the Forty-second Amendment Bill. This was the very essence of the Fortysecond Amendment Bill and the essence of totalitarianism. Again, Rajya Sabha has recommended to retain this provision. This is nothing but to keep full authority for suppression of the people's movements through armed forces. Such things should have no place in democracy. It is unfortunate that the Janata Government is going to accept this and they are saking the hon. Memebers of this House to accept this. We can never accept this position if we have to defend the democracy and we have to keep to our pledges.

Then, the rights of the States in the field of education and forest are soaway. Whatever ught to be taken rights they have, you are taking those away on the plea of centralization, and on the plea of integration of India. I would like to tell the hon. that the integration of Members India can only grow and develop by accepting the distinctiveness and peculiarities of all the nationalities and the linguistic peoples. They must be given the fullest autonomy so that they can flourish, their culture can develop, and their education can spread. If you deny them this right, integration of India is impossible. This recommendation of the Rajya Sabha goes against the concept of greater autonomy to the States. You want to take away whether autonomy they have. We are totally opposed to this recommendation.

In view of this, I hope, the Janata Party should reconsider, before they ask this House to consider these amendments.

SHRI JAGANNATH SHARMA (Garhwal). The hon. Minister has recommended that the amendments made by Rajya Sabha in the Constitution (Forty-fifth Amendment) Bill be accepted by this House. As the learned Speaker has already ruled, the justification for such recommendation is very reasonable and realistic because there is no alternative to such acceptance.

We are aware that the Thirty-ninth Amendment Bill was passed within 281 Constitution

three days. On 7th it was notified and passed by Lok Sabha, on 8th it was approved by Rajya Sabha, on 9th it was ratified by the State legislatures of this country and on 10th, the President gave his consent to this Bill. It inserted Article 329A (4) making the election of the former Prime Minister unchallengable and included 37 Acts in the Ninth Schedle. Article 329A (4) was set aside by the Supreme Court laer as violating the basic structure.

We have also considered the 42nd amendment which was a constitutional outrage and an outrageous distortion. The Janata Party was pledged to repeal completely amendments 42 and 39. To that effect the Government introduced a Bill in this House. Even at that time there were two views prevalent. One was, despite the built in safeguards in the Constitution, incorported by the Founding Fathers, the provisions of the Constitution are not sufficient to stop the recurrence of what happened during the Emergency. The view was that inspite of the repeal of the 42nd amendment, the abuse of power will not stop. Hence it was proposed that such changes should be made in the Constitution which existed before the Emergency so that any future government may never be able to use it to establish a Police State. The second view was that the desirable portions in it must be retained. I share that view. I regret to say that inspite of the agreement, so to say, between the government and the leaders of opposition parties and groups and considering various shades of opinion, the Rajya Sabha has chosen to reject five clauses. I should say that these are sweeping amendments; I deliberately use the word 'sweeping' because in the first place it is completely ousting the jurisdiction of courts. Secondly in the 42nd amendment, article 368(iv) gives unlimited power to Parliament to amend the Constitution. Thirdly, in the Union list, there are provisions; as many friends pointed out for deployment of armed foces in the state which have been releived.

sweeping generalisations; They аге sweeping powers. I want to make This a proposal to the government. time it has not been within the competence of the Government to get the Bill passed for want of requisite majority in Rajya Sabha. So the government should come with 977 of those amending Bill for deletion clauses which are offensive, which oust the jurisdiction of the courts and which have made the powers of the Parliament unfettered and increased them to such an extent that they have enabled the Parliament to perpetuate its sanctity and authority for all times to come.

SHRI DINEN BHATTACHARYA: For that you must change the composition of the Rajya Sabha.

SHRI JAGANNATH SHARMA: My friend reminds me of that I shall come to it later. So far as this proposal is concerned, it should be accepted by the Opposition, and by everybody because it would restore jurisdiction of courts and the inability of the government to command two thirds majority in the Rajya Sabha, should not stand in the way of these amendments. The Janata government can wait till 1980 for other amendments till such or time as those who are opposed to these amendments will as Charles "recoup from Evans Hughes says their self-inflicted wounds." Coming to amendments, the first amendment relates to clause 8 o page 3. the supremacy of the Directive Principles over Fundamental Rights. In this matter I should like to quote one of the greatest jurists of the world Grenville Austin who while paying a tribute to the Indian Constitution spoke about the Fundamental Rights. "These Fundamental Rights may he considered to conform to our notions of social justice; it embodies the essence of social justice." This was quoted by Mr. Gokhale in 1973 while he said, "These are the monuments of vision and wisdom" but in 1975 according to him they became a

[Shri Jagannath Sharma]

'cesspool of inequality'. I want to emphasise that the Rights, Freedoms and Liberties can never be sustained if the directive priciples have supremacy over fundamental rights. Articles 14 and 19 of the Constitution shall be completely destroyed if. directive principles have sway over fundamental rights. Directive Principles in 39A and 39(b) and 39(c) are sufficient to carry out the objectives of the Constitution. But if they provide in one form or another, the directive principles would definitely come in direct clash with the fundamental rights and it would be impossible to upholed the fundamental rights.

Therefore, the original amendment of 39(b) and (c) was sufficient for Socio-economic legislation and not to give supremacy to the Directive Principles and also for imparting social justice.

Many of my friends have spoken much about the retention of 42nd Amendment-provision for Adminis-Tribunals. I want to say, trative authority, powers and jurisdiction of High Courts and Supreme Court should not be ousted. It is neither in the interest of the nation nor it the interest is in of the should people. There always be supervision of the High Court and the Supreme Court and their powers and authority should be restored.

The third relates to the removal of the definition of "secularism" and "socialism". Left to me I was never in favour of adding 'Socialist and Secular to the Preamble. That was also redundant and also further the definition is neither advantageous nor disadvantageous. Republic is always sovereign. Republic is always democratic. Socialism when qualified is something short of socialism. Socialism when qualified by national is fascism and socialism qualified $\mathbf{b}\mathbf{v}$ democratic is capitalism. It is no use

to define these words. It does not give an ideological projection. The ideological projection remains unchanged. The amendment with regard to education in the concurrent list is in the right direction and I have always been advocated it.

I am now coming to the most important of these amendments *i.e.* referendum.

MR. CHAIRMAN: You have only one minute more.

SHRI JAGANNATH SHARMA: I shall take only two minutes.

What is the effect of this deletion? I want to emphasis, there are two effects of this diletion.

Article 368(4) as incorporated in 42nd Amendment remains. The unlimited power of Parliament meansthe majority in Parliament can amend the Constitution at any time and even without reference to the States. That is a very dangerous proposition. It can perpetuate the existence of party in power indefinitely by extending the duration of Parliament or of the State Legislatures.

As regards the question of referendum, President Wilson said-"That is a gun behind the door" which can be utilised when the Parliament or the legislatures misuse their powers". This is a Constitutional and legal device which this country had to adopt after the two conflicting judgements of the Supreme Court-Golakh Nath and Keshava Nand Bharati. If at any time the Parliament over-rides the interpretation of the basic feature of the Constitution, then the only alternative is to go to the people who are sovereign and if the people decide by 2/3rd majority and agree with the Parliament, then the basic feature can be changed in spite of the judgement of the Supreme Court to the contrary.

Even in Switzerland. only this year, in September a new State was created by referendum-the State of Jura. This device is also adopted in Irish. free State-Canada, Italy and France. Prof. K. T. Shah had also supported in the Constituent Assembly that the device of Referendum should be adopted while amending the Fundamental Rights and the rights to minoritues. If the 2/3rd majority of citizens approve a particular amendment, the Constitution can be amended accordingly.

In the end I would like to emphasise that the nation as a whole would gain if we agree to the proposal even after amendments by the Rajya Sabha because they restore the rights of the citizens and seven freedoms taken away by the 42nd Amendment. For the first time the nation's mass media will be constinew Article tutionally shielded by 631A and the voice of Parliament and legislature shall never again be stiffled.

SHRI M. N. GOVINDAN NAIR (Trivandrum): I whole heartedly share the vehemence, emotions and arguments put forward by my hon. colleague Samar Mukherjee in opposing these amendments. So, I do not want to repeat all the arguments that he has put forward.

It also raises the question whether we should have a Rajya Sabha at all. But I know there are vested interests which have so well developed that it may not be possible to dispose of Rajya Sabha. But all the members will agree that the amendments we had adopted were not bad to be rejected by the Rajya Sabha. Even one of the main promises that the Janata party made to the people on internal emergency was given up. Internal emergency still remains а part of the Constitution. I thought that was a compromise formula for everybody to accept, but I now un-There derstand that it was not so. was an understanding between both the groups whereby both agreed that

the emergency clause will remain. As long as we are there, we can use it. If somebody else comes, he can also use it. This was the thinking among the two major groups. That is why forgetting the promise you made to people, you are not amending the the Constitution in such a way that nobody else will be able to impose internal emergency in future. One silver lining in the amendment was the question of referendum. Everybody speaks of democracy. Is it parliamentary democracy you are meaning, *i.e.* freedom for political parties elections. make to fight speeches and get them published in the papers, or is it something more? If it is something more, the principle of referendum, which we had for accepted in our amendment changing the basic structure of the Constitution, was a safeguard for a democratic set-up. I do not know why Rajya Sabha thought it fit to remove it. We are very sorry for I need not again narrate all the it. arguments. I quite understand the difficulty of our friends there. Just as the speaker pointed out, if we reject these amendments, the whole thing will go. So, they have found out an argument: If we want this amending Bill to be passed, we have to swallow all these amendments made by the Rajya Sabha. We do not agree with it. But I quite understand your anxiety, because if nothing is done about the Forty Second Amendment, what will you say about it to the public and how can you be sure that you can continue for long? All the quarrels taking place within the Janata Party are hastening them to somehow pass this Bill. I do not happen to see Mr. George Fernandes here. In the morning newspapers I found that his resignation is in the hands of the Prime Minister, but its disposal will be after 23rd. An army is being raised by Mr. Charan Singh and company-26 lakhs of people are coming on the 23rd. Many things are happening within the ruling party.

[Shri M. N. Govindan Nair]

In their anxiety to see that at least something is salvaged from the Forty-fifth Amendment Bill if they want to adopt this procedure, all right, I am not against it. But in principle I oppose all these amendments. I know that it is a conspiracy between the two groups to dilute the provisions....

16 hrs.

SHRI DINEN BHATTACHARYA: Birds of the same feather.

SHRI M. N. GOVINDAN NAIR: I am very glad that at least now my hon. frined, Shri Dinen Bhattacharya, has realised that they are birds of the same feather. So, I would request him, rather appeal to him, to keep this in mind and not to keep company with those who do not belong to our class.

दाः रामजी हिंहः (भागलपूर) : मभापति महोदया, ग्रभी जो संविधान में संशोधन राज्य सभा के द्वारा वापम किया गया है वह जिन्होंने यह संगोधन भेजा है उन के ग्रौर जो इस लोक सभा के द्वारा मंकल्प किया गया है, उस के, दोनों वर्गों के चरित्र का द्योतक है, क्लाम कैरेक्टर का द्योतक है । जहां प्रगतिशीलता की ग्रौर समाजवाद को चर्चा होती है वहां "राइट टू प्रापर्टी" को निकालने की बिलकूल सामान्य बान उस में रखी गई थी, "कम्पलीट एवालीगन प्राफ राइट टु प्राप्टीं" भी नहीं था, उस का भी विरोध वहां हुमा है और दूसरी तरफ जहां प्रजातंत्र की चर्चा होती है, उस के लिए उस में जनमत-संग्रह की जो बात थी उस का भी विरोध किया गया है। जहां तक न्यायालय को पतित भौर कलंकित करने के लिए जो न्यायाधिकरण की व्यवस्था है उस को भी रखने की व्यवस्था है म्रौर सब[े]से बड़ी बात तो यह है कि जो "डाय-रेक्टिव प्रिसिपल्स" के नाम पर "फंडामेंट्ल राइट्स" को बढ़ाने की बात कही गई है यह भी एक प्रकार का धोखा है।

सब से बड़ी बात तो यह है कि इस के संबंध में जो चर्चा है उस को घाप देखें, वस्तुतः इस संज्ञोधन के दो उद्देग्य घे । एक उद्देश्य मा कि बयालीसवां संशोधन ने जो दुष्टतापूर्ण काम किया था, उसे खरम करना था, टु "सिक्विडेट दि मिस्चोफ डन बाइ दि फार्टी सेकेंड घमेन्डमेंट",

एक उद्देश्य तो यह या झौर दूसरा उद्देश्य या कि जनता ने जिस भाकाला से हम दोनों को मतदान दिया या उस की माकांका को पूर्ण करना। दोनों में से कोई काम नहीं हो सका है। यह एक नया मिस्चिफ हुमा है । सचमुच में जिस प्रकार से बयालीसवां संजोधन लाया गया या बह केवल वस्तू में ही दोषपूर्ण नहीं था, विधि में भी दोषपूर्ण या । जिस संसद का जीवन-काल समाप्त हो गया था, उस के द्वारा भाक्सीजन पर चलने ब जी संसद के दारा संविधान में इतने बड़े मौलिक परिवर्तन करने का जो प्रयास किया गया था, जो साजिल की गई थी दह भी गलत था । इसीलिए जनता पार्टी ने देश को यह वचन दिया था कि जिस प्रकार से हो, इस पाप को, इस संविधान संशोधन को, हम समाप्त करेंगे । लेकिन दोनों में से कोई काम भ्रच्छी तरह से नहीं हुआ। । इसीलिए माज जो समर्थन हमा है वह बहुत भरे हृदय से समर्थन है ।

सभापति महोदया, कांग्रेम के भाई किस प्राधार पर प्रगतिशोलता का नाम लेते हैं । कौन सी प्रगतिशीलता—--ग्राथिक प्रगतिशोलना या राजनीतिक प्रगतिशीलता ? यदि प्राथिक प्रगति-गोलता की चर्चा या समाजवाद की वात हो, तो फिर "राइट टु प्रापर्टी" को डिलीट करने में प्रापत्ति क्यों ? उन का यह समाजवाद का नारा वास्तव में एक धोखा है ।

जहां हम प्रजातन्त्र की वात करते हैं, वहां रेफ़ेन्डम के विषय पर हमारे दूसरे सदन के माननीय सदम्य श्री शंकर घोष जी कहते हैं कि सिद्धान्ततः तो मैं जनमत-संग्रह का विरोधी नहीं हूं, लेकिन— वह यहां पर ''लेकिन'' लगा देते हैं—–

"But the way the question has been brought here will not subserve the purpose for which the referendum has been brought... I believe in the sovereignity of the people."

जब जनता मालिक है, तो फिर जनता से भागते क्यों हो ? रेफेण्डम का विधान, इनीशियेटिव का विधान, रिकाल का विधान—ये नये प्रजातंत्र के द्योतक हैं । सचमुच में हमारे कांग्रेस के भाई जिस प्रजातन्त्र की चर्चा करते हैं, वह बुर्ज़ुमा प्रजातन्त्र है, जो संविधान की पेचीदगियों में रहना चाहते हैं, जनता का मामना-सामना, मुकाबला नहीं करना चाहते हैं और इसोलिये जनमत-संग्रह. से मागते हैं ।

लोग कहते हैं कि जनमत संग्रह कहां है ? फ़्रांस में है, यू०एस०ए० के कुछ राज्यों में है ग्रौर जैसा भभी हमारे शर्मा जी ने कहा था---जब हमारे संबिधान का निर्माण हो रहा था, उस ससम प्रो० के० टी० शाह ने भी इस की वकालत

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की बी। रिकाल की व्यवस्या भी माज दूनिया के 14 वकों में है। जब यह कहा जाता है कि यह देश बड़ा है, यह देश प्रपढ़ है, जिस देश की जनता को वह प्रपड़ समझते हैं--- उसी जनता ने दो बर्च पहुँले ही देल में 31 वर्षों से छाये हुए कांग्रेसी शासन को उखाड़ कर फेंक दिया था, इन को ना-समझ या बेईमान समझने की गलती नहीं करनी चाहिये । 42वें संविधान संशोधन का मन्त किसलिये किया गया था ? उस का एक कारण यह या कि भविष्य में भाने वाली कोई भी सरकार फिर इस तरह से जनतन्त्र का गला न घोटे, इसीलिये "बैक्स-एण्ड-बैलेंसेज" के लिये, प्रजातन्त्र की रका के लिये इस को लाया गया था । समापति महोदया, सबमुब में इस के लिये जनता पार्टी का दोष नहीं है-में उन्हीं के शब्दों में कहना पाहता हूं—-शंकर घोष जी कहते हैं—-यह दोष जनता पार्टी का नहीं है---

"People are the sovererign"

फिर "लुई 14" ने भी कहा था—"मैं सावरन ₹ l"

Now the minority is the sovereign, 1978 की जो माइनारिटीज हैं, जो इस सदन के म्रल्प-संख्यक हैं, जो मपने माप को सोवरन कहते हैं, लेकिन उन्होंने ही इस की राजनीतिक प्रगतिशीलता को रोक दिया भौर सचमुच में माज यह सावरेनिटी चरमरा रही है ।

"The Janata Party will not be guilty of violating its electoral pledge of making the Constitution an adequate tool for democracy by diversting it of the obnoxious elements added to it by the 42nd amendment."

इतना ही नहीं, वह तो कहते हैं कि इस माडि-फिकेशन से भी मझे संतोष ही है।

modifications **"Even** with the made by the Rajya Sabha, the Constitution will remain a citadel of democracy which а shrewd, designing, ambitious and powerdrunk political leader will be unable to demolish."

लेकिन हम कहते हैं कि यह ठीक है। यदि हमारे माननीय कामय साहब का प्वाइण्ट-म्राफ माईर स्वीकार हो जाता, तो हम ये क्लाजेज वापस पुर्मावचार के लिए मेज देते, लकिन ऐसी व्यवस्था विधान में नहीं है। इस लिए यह दोष जनता पार्टी का नहीं है। यह दोष सदन ने उन झरूप-संख्यकों का है जिन्होंने बहुसंख्यकों के उत्पर भपना मधिकार जनाया है।

जहां तक झौर भीखों का सम्बन्ध है--- मैं इतना ही कहना चाहता हु---जब रेफ़ेण्डम की चर्चा होती हैतो उस के सम्बन्ध में यह कहा जाता पना हता हता उसके सम्बन्ध ने यह गहा जाता है कि यह बढ़ा बिस्तुत है, काम्पलैक्स है, लेकिन वास्तव में यह काम्पलैक्स नहीं है। घास्ट्रेलिया में घभी हुमा है। मैं कहता हूं कि घाप जनता से भगतते क्यों हि? घीर इसीलिए इस को हमें स्वीकार करना चाहिए।

माज जो हमारे सामने बात हो रही है, उस में हम एक ही बात मौर मापके सामने कहना पार्हेंगे कि णिका को समवती सुची में ही रहने दिया जाए। सचमुच में शिक्षा इस देश में झब तक बहुत ही उपेक्षित रही है। मैं पूरी बिनझता के साथ कहना बाहता हूं कि मैं इस पक्ष में नहीं ह कि राज्यों के प्रधिकारों को कम किया जाए लेकिन शिक्षा एक हमारी ऐसी भावश्यकता है जिस को समवर्ती सूची में रखना बहुत ग्रच्छी बात है। हमारे चटर्जी साहब इस को नहीं बाहते। ग्रगर माप राष्ट्रीय एकता के दुष्टिकोण से सोचेंगे तो पायेंगे—

It is education that forms the common mind. Just as the twig is bent, the tree is inclined. Education is the best defence of a nation, and as in terms of defence we are one, so in terms of education we should also have one mind.

इसीतिए झध्यक्ष महोदया हम इतनाही कहेंगे कि यह ठीक है कि जनता पार्टी के अपर यह जो म्रल्पसंख्यक का दबाव है

MR. CHAIRMAN: Dr. Ramji Singh, do not force me to call the next speaker while you are still on your legs. Please conclude now.

डा0 रामजी सिंह: इस को हम बहत मुक्लिस से स्वीकार कर पा रहे हैं मौर इस का बहुत दुःख के साथ समर्थन कर पा रहे हैं। ऐसा करने में हमें कोई प्रसन्नता नहीं है।

SHRI A. BALA PAJANOR (Pondicherry): Madam Chairman, I thank you for giving me this opportunity to participate in the debate on the Constitution Amendment Bill again as sent back by the Rajya Sabha. I agree with my leaned friend. the leader of the CPI Mr. Govindan Nair, that there is some conspiracy to conveniently circumvent certain things that may be attributed to

[Shri A. Bala Pajanor]

them. I think, Madam, our Law Minister, Mr. Shanti Bhushan, who is not able to move this Bill, is a Member of the Rajya Sabha. Perhaps he wants to give the maximum disrespect to Rajya Sabha and that is why he has asked the Education Minister to move the Bill.

DR. PRATAP CHANDRA CHUN-DER: He is not well.

SHRI A. BALA PAJANOR: He is not well, but you are a Member of our House and so it may be acceptable to us.

DR. PRATAP CHANDRA CHUN-DER: Any Minister can move it. (Interruptions)

MR. CHAIRMAN: Mr. Pajanor, you continue. Members may kindly desist from the running commentary. This is not the test match in Bombay. You may continue.

SHRI A. BALA PAJANOR: The Education Minister understood the spirit. My friends wanted to get a clarification and I said I know about it also.

As expressed by Mr. Somnath Chatterjee earlier, the spirit behind this Constitution Amendment Bill is to be understood, but I am at a loss because I am unable to understand the spirit behind this present Government moving this Bill in this fashion. If they are so happy or if they are so sincere, as very often our Railway Minister used to say 'I am pleased to state in this House', they must have considered the views of many of the democratic parties which are ruling the States and have given thought to them. On a number of occasions we have raised this not only in this House, but outside this House. When they held consultations with various groups and parties outside, we said so many things to them that they must amend the Preamble in such a manner that the federal aspect also is

But even for that they considered. have not given any answer. Leave alone that, Madam, even about the position of Union Territories, I say they are in a sad state of affairs and it is not now after the Janata Party took the position but even earlier when Mrs. Gandhi was ruling that we said they are in a slavish position under the Constitution. Even that they failed to consider because this Government, I feel, is going on the principle of convenience rather than of conviction. If they have any conviction. I am sure that when it is coming from a single Member or an independent Member like Prof. Mavalankar or from a party that is 19 or 20 strong in this House or from a party that has 80 or 90 Members, they should give due consideration. But they are going by numbers in Parliament, but not considering the views of the Members of Parliament. I am sorry to state that that is the reasons why this Government is a Government of convenience. Because they did not get the number there they could not convince the Members, now on the strength of numbers they want to get it through in this form in this House.

I say this because if they had the conviction, they could have come out with a statement that they are not moving it now, that they will do it when they have the majority. There was no such statement from the Education Minister while moving this.

Secondly, it is a question of their own prestige. I was not able to follow Dr. Ramji Singh because I did not want to hurt my ears with the entire translation. He must have thought that the Janata Party, according to its manifesto, has restored the rights of the people by reversing the Fortysecond Amendment lock, stock and barrel. They could have conveniently postponed it saying, here as well as outside that they want to come out with a compre293

hensive Bill, so as to give a clear picture to the country once and for all. If that conviction was there, they could have waited for some more time to come out with a comprehensive Bill, because the Bill as amended now is not going to serve any immediate purpose.

When our founding brother and beloved friend, Shri Kamath, raised a point of order this morning, I think he did so not only to point out the technical irregularities, but out of his conviction. Now you say you want to pass it tomorrow. It cannot be passed as it is like a badminton ball, because I am sure the Education Minister is a sportsman and he is also in charge of sports. The badminton ball need not go back to the other House, but it must go to the States' badminton courts, and there

- they know to play very well, ber cause, as you know, as Mr. Somnath Chatterjee and the other CPI Member has also said, the autonomy of the States is involved. Your Akali friends may be a party in your Government, but I know how much Mr. Badal is fighting for the rights and autonomy of the States. I do not know how Mr. Basu in West Bengal, who called for a conference of Chief Ministers, and the Chief Minister of Jammu & Kashmir, will take this Constitution Amendment Bill, because now you are taking away the rights of the States in respect ωť education and forests. I am sure that if half the states do not pass it. -your Constitution Amendment can-
- 'not became an Act. We will be 'able to move the States, we may even call confrences in the States and tell them that their rights are being taken away. So, the Centre-State relation, comes in, and if they do not ratify your Bill, it will go hay-wire.

16. 18 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

So, this is a Government of convenience, they just want to please the ' people by telling them that they have

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with a Constitution come forward Amendment Bill. They ought not to have conceded article 368, because I wish my party gets a thumping majority and forms the Government here and then I may change the whole thing. That is why we introduced the referendum. You said the people of the country should have some rights on fundamental matters. Some inalienable rights, as the Supreme Court has repeatedly said, must be given to the people, and they alone should decide certain matters. That is the reason we believed you and voted with you. I can also make certain calculations, and I say that in your tenure you will not be able to get a majority in the Rajya Sabha. That is why you are acting on convenience, and you are not a Government of conviction. It is not a mere pun on words. We doubt your sinceevery rity on matter now. You people claim to be the greatest democrats. I repeat it again, I have been found fault for the statements that I make here; you are considered to be the greatest democrats with a sense of feeling for democratic value in this country, but what have you done to the Government of Pondicherry? I am asking you this ques-Some Members tion. may not be aware of the facts. People were changing from one party to another party from day to day, and hour to hour and not month to month because of the loophobs, because of the patronage that you have given not only from here, from elsewhere also. The expansion of the Pondicherrp Ministry created some problems. Even here you are not able to expand your Ministry. If you do it here, you may also have similar problems. But you want to have double standards. That is why I said, you have no conviction for your principles. There is no power above you to question you or to dismiss you. Just because you had the power to dismiss a State Government, you dismised the Government of Pondichery. Still you say that you are the greatest democrats.

[Shri A. Bala Pajanor]

The facts are like this. The Assembly was called to meet on the 24th of that month and on the 12th, you dismissed the Government. When а paper was laid on the Table of the House, I questioned it. I went through the entire material, but I was not able to find even a single reason. It was stated that the Governor had sent a report. a secret report. We are not given a copy of that. What prompted the dismissal? You are not a democrat. If you were a democrat, you could have waited for 24th and the Chief Minister could have tried his strength on the flood the House and then you could have dismissed the Government. But no chance was given to him to prove his strength.

Here, there are meetings and conciliations going on among the leaders of the ruling party. You are taking three or four months to expend the Ministry here. It has become a big news for us to see in the newspapers that so and so is meeting so and so and whether it was a success or not. But you are not able to give the same right to a small territory or to a small man. You said so many things about the corruption charges. I would like to ask whether they were proved. You became a prey to the bureaucratic set up that was there in Pondicherry. There has always been a flight between the bureaucrats and the administers there. You succumbed to the bureaucratic views. You took the picture that the bureacrats put forward and you dismissed the Pondicherry Government. You call it a democratic system

In the other House you do not have the numbers and you could not also convince the Members there and that is why you have now come forward with these amendments here. Here, you tried all through to convince the Members and finally it was agreed to. But now you have come out with these amendments. I strongly oppose these amendments. I

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agree with you on this Tribunal. The Tribunals must be given their right back. On the transfer of education and forest, we will oppose it tooth and nail until we get it back. That is why I said you are going by the numbers and not by pirinciples. If you continue to do this, I am afraid you will not be able to rule this country at all.

MR. DEPUTY-SPEAKER: Please wind up.

SHRI A. BALA PAJANOR: Just two minutes. The Minister has put it very conveniently. I oppose the deletion of Clause 45, i.e., the amendment of Article 368 because we have promised the people. People's will will be the last will. The Soverign will should be taken into consideration. To that, you are now giving a good by. I strongly oppose this method of moving this Bill. You could have waited for some more time. After all, the amendments which you are going to make now are not something sacred or noble, it is not going to give more employment to the people, more shelter to the people, more freedom to the people. After all, by this Bill, you are only making us spend most of our time in a wasteful manner.

श्री नाषू सिंह (दौमा): उपाध्यक्ष महोदय, राज्य-सभा ने जो 45वां संविधान संशोधन विधेयक वापिस भेजा है, उस पर बोलने के लिए जो समय मुझे दिया गया है, उस के लिए मैं ग्राभारी हूं।

42वां संशोधन जब किया गया था, उस समय देश के म्रधिकतर प्रवृढ़ लोग, राजनीतिक दलों के नेता जेलों में बन्द कर के, जनता की म्रावाज को दबाकर, बिना इस पर विचार किये उस समय की सरकार ने संविधान में यह संशोधन किया था। 42वां संशोधन 100 वर्ष के बूढ़े बाप की मौलाद थी जो कि इस स्वतन्त्र भारत में संभव थी, लेकिन यह 100 वर्ष के बूढ़े बाप की नाजायज मौलाद एमर्जन्सी के दौरान कांग्रेस के ढारा पैदा कर दी गई। जनता पार्टी इसे सुधारना चाहती है मौर कांग्रेस पार्टी उसे रखना चाहती है। ये चाहती हैं कि नाजायज म्रौलाद ग्रभी भी इस देश में बनी रहे मौर पनपे। उस बूढ़ी सरकार की यह नाजायाज मौलाद जो इस देश में पैदा तो कर दी गई, मगर बड़ी हो कर जवान हो जाती तो न जाने इस देश का क्या होता ? कुछ प्रावीजन्स इन्होंने वापिस लौटाये हैं, जिसमें उन्होंने कहा है कि संविधान क मूलमूत ढांचे में कोई भी परिवर्तन किया जा सकता है, मूलमूत ढांचे को बदला जा सकता है ।

हमने कहा हैं कि इसको जनमत-संग्रह के लिए जनता में भेजना चाहिए। उन्हें क्या प्रापसि है? बह चाहते हैं कि उनको फिर कमी इसी तरह मौका मिल जाये तो वह फिर इसमें परिवर्तन कर सकेंगे। मैं जानना चाहता हूं कि इस बात की क्या गारन्टी है कि एक बार माने के बाद संसद्यदि चाहे तो मपने कार्यकाल को, जैसा कि 6 साल बढ़ा दिया, प्रब चाहे कि 100 साल बढ़ा दें तो उसे कौन रोक सकता है ? इसलिए हमने यह परिवर्तन करना चाहा है कि यदि संविधान के मुलभूत ढांचे में परिवर्तन किया जाये, तो उसे अनमत-संग्रह के लिए भेजा जाना चाहिए, उसके लिए दूसरी संविधान-सभा बनानी चाहिए, जो इस बात पर विचार करे कि संविधान में क्या पारवर्तन किया जाना चाहिए ग्रीर क्या नहीं । वरना मुझे लगता है कि एक बार चुनकर प्राने के बाद यह संसद् सोच सकती है, ग्रगर सरकार को पता हो कि हम दोबारा चनकर नहीं प्रायेंगे तो कोई भी तानाणाह सरकार संविधान के मूलभूत ढांचे में परिवतन कर सकती है कि हमेशा के लिए यह सरकार परमानैन्ट हो गई, कोई चुनाव नहीं कराये जायेंगे ।

इसलिए राज्य-सभा ने जो यह विधेयक वापिस मेजा है, यह कांग्रेस की तानाशाही का द्योतक है कि उन लोगों के दिमाग में ग्रमी भी तानाशाही की बू है।

हमारे शिक्षा मंत्री जी यहां बैठे हुए हैं । श्री कामत ने एक प्वाइन्ट ग्राफ ग्रार्डर उठाया था, उनकी मंगा यह थी कि इस संविधान संशोधन • शिक्षा को जो राज्य-सूची में दिया गया है, वह ठीक नहीं है। यदि हम शिक्षा को राज्य-सूची में ले जायेंगे तो देश के लिए यह बहुत हानिकारक [→] होगा ।

भापात काल में कांग्रेस सरकार ने जितने भी कार्य किये, उनमें पता नहीं एक श्रच्छा काम उनके दिमाग में कैसे ग्रा गया ? जिन्दगी में श्रीमती इन्दिरा गांधी ने कोई भच्छा काम किया तो शिक्षा को समवर्ती सूची में रखने का किया है। उन्होंनें जो यह एक भच्छा काम किया है, इसको हटा देना हमारे लिए उचित नहीं है।

णिक्षा देश की झाधारशिला है। यदि विभिन्न प्रदेशों में झलग-झलग शिक्षा दी जायेगी तो उस समय कोई प्रदेश सरकार कहे कि हमें हिन्दी से कोई मतलब नहीं, काम नहीं, इसलिए केन्द्र से हमारा कोई मतलब नहीं, हम भारतीय संघ से प्रपने प्रदेश को झलग करना चाहते हैं, यदि ऐसी मांगें झागे उठाये जाने लगें तो उस समय क्या होगा ? क्या गारन्टी इस बात की है कि ऐसा नहीं किया जा सकेगा ? इसलिए)∯ मैं इसका सख्त भौर कड़ा विरोध करता हूं। जो शिक्षा का विषय राज्य-सूची में रखा है, इसको समवर्ती सूची में रखना वाहिए ।

कई प्रावीजन्स भौर भी हैं। राज्य-सभाने जो संशोधन किया है कि शिक्षा को राज्य-सूची में न रख कर समवर्ती सूची में रखा जाये, मैं इसका समयंन करता हूं भौर शिक्षा मंत्री जी से कहना चाहता हूं कि वह इसके बारे में कुछ करें, अभी समय है, वरना जो नुक्सान इस से हो जायेगा, वह देज के लिए बहुत धातक हो जायेगा । सारे देश के प्रबुद्ध बुद्धिजीवी लोग, विद्यार्थी ग्रौर शिक्षक---मंत्री महादय शिक्षक रहे हैं-चाहते हैं कि शिक्षा समवर्ती सूची में रहे । पता नहीं, किन किन प्रदेशों की सरकारों को खुश करने के लिए सरकार ये काम कर रही है । देश के लिए यह ठीक नही है ।

भूतपूर्वं कांग्रेस सरकार ने जो प्रशासकीय पंचाट की स्थापना की थी, वह केवल ब्यूरोत्रेसी को हावी करने का एक तरीका था। वह चाहती थी कि ब्यूरोकेसी को मधिकार दिये जायें। 1947 में ब्यूरोकेंसी को जो म्रधिकार प्राप्त थे, म्राज उसे उससे कहीं भाधक श्रधिकार मिले हुए हैं। भाज सरकारें ब्युरोक्रेसी के कारण ठीक काम नहीं कर पा रही है। वे लोग ग्रपने ग्राप को सरकार से ऊपर मानते हैं। कांग्रेस के लोगों की मंशा थी कि ब्यूरोत्रेसी का स्रोर हावी किया जाये, स्रोर मजबूत किया जाये। जिस ब्यूरोकेसी के कारण पाक्ष्वात्य सभ्यता इस देश में पनप रही है, उसके वे हामी हैं। इस लिए राज्य सभा ने यह जो प्राविजन पास कर के भेजा है, मैं उसका विरोध करता हूं। यह बहुत गलत है। इससे कांग्रेस के लोगों की इस प्रवृत्ति का पता चलता है कि वे इस देश में जनता का राज्य नहीं, बल्कि व्यरोत्रेसी का राज्य चाहते हैं, कुछ मिले जुले डिक्टेटरों का राज्य चाहते हैं। प्राज जनता पार्टी प्रपनी नीतियों को जनता तक पहुंचाने में सफल नहीं हो रही है क्योंकि ग्रधिकतर ब्युरोत्रेट कांग्रेस के साथ मिले हुए हैं। वे हमारे कामों में ग्रहचन डाल रहे हैं। इसलिए यह प्राविजन टीक नहीं है।

ये लोग बड़े धर्मनिरपेक्ष ग्रौर समाजवादी बनते हैं, मगर कहते हैं कि उनकी परिभाषा नहीं दी जानों चाहिए। उन्होंने केवल दिखाने के लिए धर्मनिरपेक्ष ग्रौर समाजवाटी ग्रन्द जोड़ दिये थे। लेकिन उनका समाजवाद क्या है? वे संजय गांधी को समाजवाद का प्रतीक समझते हैं, लेकिन ग्राज वह कोर्ट्स के चक्कर काटता फिरता है। वे केवल जनता की सहानुभूति प्राप्त करना चाहते हैं, मगर वे कहते हैं कि समाजवाद ग्रौर धर्मनिरपेक्षता की क़ोई सर्वमान्य परिमाषा नहीं हो, सकती है। इसलिए राज्य सभा ने यह जो संग्रोधन किया है, वह ठीक नहीं है। यह जनता की ग्राकांक्षाग्रों पर कुठाराषात है।

[श्री नायू सिंह]

राज्य सभा ने इन संगोधनों को वापस भेजा है, बह ठीक काम नहीं किया है। एक वुढ़िमानी का काम उन्होंने किया है कि शिक्षा को समवर्ती सूची में रखा जाना चाहिए। मैं पुनः उसका समयंत करता हूं। मगर फारेस्ट्स को उन्होंने राज्य-सूची में रख दिया है, यह भी उन्होंने उचिन काम नहीं किया है। ग्राणा है कि शिक्षा मंत्री इस पर पूर्नावचार करेंगे ।

SHRI DHIRENDRANATH BASU (Katwa): Mr. Deputy Speaker, Sir, the Constitution should be considered as a sacred document, a document which should not be lightly interfered Amendments may be made with. when they are considered to be absolutely necessary, but such amendments should heed the aspirations of the people. We find, however, that in some cases, Fundamental Rights have been taken away and the rights given to the States have also been taken away. I cannot support such clauses. The Government should have come forward with a comprehensive Bill and the Government should not have devised ways to take away the liberty of the States and powers which have already been given to the States. Sending armed forces to the States is We do not agree certainly wrong. to this proposal.

Also they say that, when there is an armed rebellion, Emergency can be declared. We do not agree to this. When there are disputes between political parties, the ruling Party can say that there is an armed rebellionjust to gain their political ends. So, 'armed rebellion' should be deleted from the Constitution.

The Fundamental Rights of the people must be guaranteed. Here what we find is old wine in a new bottle. What is this Amendment for? This Amendment has not improved the Constitution. The Amendment should have been done in such а way that the Fundamental Rights of the people are fully preserved. In no case should the Fundamental Rights be curtailed. But unfortunately here we find that, in some way

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or other, some Fundamental Rights have been taken away. To this we cannot agree.

With regard to the capital puishment, that is, death penalty may be awarded, we are against it. The death penalty should be abolished. There are certain Bills given by several hon. Members of the House for abolition of this penalty. Taking all these points into consideration, I would request the hon. Minister to come forward with a comprehensive Bill.

There is a Clause which says that the persons who has no means to pay will be sent to prison. This is a clause which should have been deleted. The person who has no means to pay should not be sent to prison. Government should find out some other means to see that in such cases, he is not imprisoned but some other penalty is imposed.

In all these Clauses and sub-clauses. I find that there are only some additions, some omissions, and so on. What we expected was this: we exthat Dr. Pratap pected Chandra Chunder would come here with 8 comprehensive Bill which can fulfil the aspirations of the people, which can fulfil the desires of the people. Now, what do we find? The Emergency Clause is there. Emergency should be imposed only when there is external aggression. Except on ' grounds of external aggression, there for declaring should be no room Emergency. We strongnly oppose this Emergency clause.

The right to property may go but the right to work must be there, the right to live must be there, the right to education must be there. If there is no right to live no right to work. then what are we here for? We are here to look after the welfare of the people. The right to property may go, but when that right goes, the right to work must be there. **A**11 the unemployed and under-employed youth must be employed. The people should not be made to starve. We cannot allow this. Here we should safeguard these rights of the people.

I would, therefore, make this appeal to the hon. Minister through you. Let them come with a comprehensive Bill. Merely adding some clauses or omitting some clauses will not serve the purpose. Why should we take away the rights of the states? Why should we not give the states more powers? All these points should be consideration. taken into People have voted you to power, and you should see that people's wishes and aspirations are fulfilled to the greatest extent.

With these words, I conclude.

चौधरी बलवीर सिंह (होशियारपुर) : उपा-ध्यक्ष पहोदय, मुझे एक कहानी याद ग्रा रही है--100 जुर्तियां ग्रीर 100 प्याज की । किसी को मजा हई--- उस को कहा गया कि 100 जतियां खायेगाँया 100 प्याज खायेगा? उस ने कहा-जतियां खाऊंगा। जब 10 ज्तियां उस को लग गई, तौं उम ने कहा, मैं जुतियां नहीं खाऊंगा, प्याज स्वाऊंगा। जब उस ने प्याज खाना शरू किया ग्रीर कुछ प्याज खाने के बाद तबियत खराब हई. तो फिर उस ने कहा——मैं जुतियां खाऊंगा। ँनतीजा यह हमा कि बह 100 जितियां भी खागया म्रौर 100 प्याज भी खा गया। यही हालन झाज हमारी हो गई है। जिस दिन यह बिल यहां पेश हुआ। था, उस दिन, हमारी सरकार को पता था कि इस को राज्य सभा में पास नहीं करवा सकतें थे, तो फिर उनना ही करते, जिनना पास हो सकता था। इतने दिनों तक हम ने यहां बहुस की, इनना पैसा इस पर खच हु ग्रा ग्रौर फिर वापस ग्रागया। जिस चीज के खिलाफ़ हम ने यहां पर वोट दिया, सरकार ने उस के खिलाफ़ बयान दिया, ग्रौर यहां पर उस को ग्रमेण्ड नहीं होने दिया, राज्य सभाने हमारी उन बातों को रिजेक्ट कर दिया ग्रौर ग्रव ग्राज हम से यह कहा जा रहा है कि हम उस को मान लें, चाक जारी कर रहे हैं कि इस को मान लो, तुम उस को मानते हो या नहीं मानते हो, लेकिन वोट हमारे साथ दो । यह सब क्या हो रहा है?

बिल्कुल सीधी सी बात थी, इतनी झंक्षठों में जाने की क्या जरूरत थी, 42वें संगोधन को **बिलकूल खत्म कर देते भौर** उस को बिलकूत खत्म कर के फिर जो काम्प्रीहैन्सिव ग्रमेण्डमेण्ट लाना चाहते थे, उन को लाते। लेकिन हम ने ऐसा नहीं किया मौर इस बात की कोशिश की कि इस में कुछ प्रच्छी बातों को शामिल कर दें। लेकिन नतीजा कुछ नहीं निकला।

माप रेफेण्डम वाले मामले को देखिये---ग्रगर कभौ िकसी कां दमाय खराब हो जाय--जैसे जर्मनी

में हिटलर का हुन्ना था, उस ने पालियामेन्ट को माग लगवा दी थी भौर पास करवा दिया था कि भव उत्स का राज चलेगा-तो यह ऐसी हालत को रोकने के लिये था । माप इस तरह से देखिये- इन लोगों का वक्त 6 साल था, जो उन्होंने संशोधन किया या, मगर ये चाहते तो 15 साल भी कर सकते थे, उस बक्त इन्दिरा जी के दिमाग में पता नहीं कहां से यह बात ग्रा गई कि चनाव करालो, उन के जो ए**डवाइजर्स** थे, उन की प्राइवेट सी०ग्राइ०डी० के लोगों ने उनसे कहा--- "बीबी, यह चुनाव कराने का बहुत प्रच्छा चांस है।" उन्होंने प्रपने एस्ट्रालाजर्स से भी पूछा था, ग्रपने तान्त्रिकों से भी पूछा था- सब ने यही कहा कि इस से ग्रच्छा मौका ग्रौर नहीं मिलेगा, माप को इस वक्त चुनाव कराने से झोवर-व्हेलमिंग मैंजो-रिटी मिलेगी और इस गलतफहमी में मा कर वह इलैक्शन का ऐलान कर बैठी । इसी का नतीजा यह हग्रा कि ग्रब उन को बाइ-इलैक्शन में चिकमगल्र से चुन कर ग्राना पड़ा—बैक-डोर से इस हाउस में ग्राई ।.... (स्पवधान).... यह बैंक-डोर ही है---ग्रगर उन को भरोसा होता, तो यू०पी० में कई इलैक्शन्ज हुए, बहां से खड़ी हो सकती थीं, लेकिन उन को पता था कि झगर नार्य से खडी हई तो फिर सत्यानाश हो जायेगा ।

हमारे कुछ इन्कलाबी दोस्त पब्लिक की बात कहते हैं, जनता हमारे खिलाफ़ यह कहती है, बाहर के लोग यह कहते हैं---लेकिन ये लोग वे लोग हैं जो एमर्जेन्सी में उन के साथ थे। जिन लोगों ने उस वक्त उन का साथ दिया, ग्राज वे लोग हम को जम्हरियत या लोकतन्द्र की बात समझाने की कोशिश करते हैं । मेरे कहने का मकसद यही है कि इस में यह इन्तजाम किया गया था कि म्राने वाले जमाने में मगर किसी का दिमाग खराब हो जाय, खुद डिक्टेटर बन कर लोकतन्त्र को खत्म कर दे, तानाशाही को फिर कायम कर दे, उस को रोकने के लिये ही हम ने इस में रेफ़ेण्डम का प्रावीजन रखा था। मगर विधान में तब्दीली करनी है तो उस के लिए लाजमी तौर पर रिफ़ेण्डम होगा, उस पर जनता अपना फैसला करेगी ।

भाज कुछ लोग दलील देते हैं कि जनता मनपढ है। माप लोग उस जनता को माज मनपढ कहते हो जिस ने तीस साल तक ग्राप को गद्दी पर बिठाये रखा श्रीर श्राप तीस साल तक तानागाही चलाते रहे। उस जनता को म्राप मनपढ कहते हो जिस ने माप को उखाड़ कर फेंक दिया भौर मापकी तानाजाही को खत्म कर दिया। जनता भला **भौर बुरा भज्छी** तरह सोच सकती है । म्राप के ख्याल से कुछ मंग्रेजी पढ़े लिखे लोग, जिन्होंने कुछ किताबें पढ़ सौं, वे ही तालीम-यापता बन गये । जिन्होंने सारी जिन्दगी प्रपनी भांखों से देखी है, वे भाप को मनपढ दिखायी देते हैं, पौने दो साल पहले जनता ने म्राप को बता दिया कि वह कितनी पोलिटिकली कांशस है। जब वह पोलिटिकल्ली कांशस थी तभी उस ने हमें करोडों की तादाद में वोट दे कर यहां बिठाया है।

सभापति महोदया, मैं कहना चाहता हूं कि माज इस बिख को जिस ढंग से यहां पेश किया गया है, यह

[वीसरी बलवीर सिंह]

ठीक नहीं है । घगर यही करना या तो इन से पहले ही बात कर सेनी भी कि ये किस बात को मानते हैं मौर किस को नहीं मानते हैं। मब राज्य सभा ने इस में संक्रोधन कर के यहां वापस भेज दिया है झौर झाप इसे उसी ढंग से पास करना चाहते हैं। हमें चाहिए तो यह था कि जिस तरह से हमने इसे पहले पास किया था इसे उसी तरह से फिर से पास करते झौर झगर राज्य सभा उसे फिर वापस भेजती तो हम जनता से जा कर कहते कि हम ने तुम्हारा हुकम मान कर इस बिल को पास किया लेकिन ये जो राझस वहां बैठे हैं ये इस को पास नहीं होने दे रहे हैं। लेकिन जिस ढंग से माज माप इस बिल को लाये हैं यह भच्छी बात नहीं है। भगर हम इसे उसी शक्ल में पास कर वहां फिर से भेजते भौर वहां से रिजेक्ट भी हो जाता है तो हम जनता से कह तो सकते हैं कि पहले इन्होंने विधान के साथ बलात्कार किया, भव हमें उसे ठीक करना चाहते हैं तो हमें ये करने नहीं दे रहे हैं। ये राक्षस भपने बहमत से हमें इस को करने नहीं दे रहे हैं। इस तरह से जनता के सामने हम घपनी सही इमेज पेश कर सकते थे । हम ने यह नहीं किया भौर इन योड़े से लोगों ने जो चाहा वह पूरा हो रहा है। मब ये लोग जा कर जनता में कहेंगे कि जनता पार्टी ने पहले तो हमारी बात को माना नहीं धब उन्होंने हमारी बात को माना है । दो महीने पहले तो इन्होंने हमारी बात को माना नहीं माज क्या हो गया जो इनको हमारी बात करनी पडी ।

इसलिए मैं मिनिस्टर से कहना बाहता हूं कि कल तो घापने इस को पास कर दिया, मौर माज प्राप इनकी बात मान कर फिर से इनकी मर्जी के मताबिक पास कर रहे हैं । इस को पास करना क्यों जरूरी हो गया दा मौर मब क्यों इनकी बात को मानना बरूरी हो गया है? यह घफसोस मौर शर्म की बात हम पूरा करने में नाकामयाब रहे हैं। सीधे तौर पर हम पूरा करने में नाकामयाब रहे हैं। सीधे तौर पर हम पूरा करने में नाकामयाब रहे हैं। सीधे तौर पर हम पूरा करने में नाकामयाब रहे हैं। सीधे तौर पर हम पूरा करने में नाकामयाब रहे हैं। सीधे तौर पर हम पूरा करने में नाकामयाब रहे हैं। सीधे तौर पर हम प्रपने पहले वाले घमें इसेंट्स को पास करते भौर ये उन्हें न भी पास करते तो हम खूद लोगों से जा कर कह सकते थे कि हम ने तो भापकी मर्जी के मुताबिक धमें इमेंट्स पास किये हैं लेकिन इन्होंने नहीं किये, इन्होंने बैसे ही रख दिये । यह ज्यादा मच्छी बात होती ।

MR. DEPUTY-SPEAKER: Mr. Chitta Basu.

SHRI CHITTA BASU (Barasat): Mr. Deputy Chairman, Sir,....

AN HON. MEMBER: He is Mr. Deputy-Speaker.

MR. DEPUTY-SPEAKER: He was a Member of Rajya Sabha when I was the Deputy Chairman.

78 (45th Amdt.) Bill (R.S. Amendments)

SHRI CHITTA BASU: You were a Deputy Chairman there. You are an ex-Deputy Chairman.

Mr. Deputy-Speaker, Sir, I rise to oppose the proposal for amendment which has been done in the wisdom of the Rajya Sabha.

I would like to state the reasons for my opposition to this. Firstly, you know that this Sixth Lok Sabha was elected on the basis of a clear-cut verdict of the people of India where in the Lok Sabha is committed to fight against all trends of authoritarianism in our country. Sixth Lok Sabha has been elected by the people of this country to defend democratic rights of the people of this country and to ensure the path for democratic advance.

Mr. Deputy Speaker, Sir. I think we cannot forget the circumstances in which the Forty-second amendment of the Constitution was passed by a Parliament which was nothing but a pitiable and a captive Parliament. At that time the former Prime Minister of this country could establish her dictatorship in a constitutional manner. She was not only able to establish her personal dictatorship through the Constitution itself but her dictatorship for institutionalised all the time to come. We are elected here to oppose that. The Janata party gave that promise to the people of the country that the Constitution of our country should not be utilised for the establishment of personal dictatorship of anybody. But unfortunately I find that while the pledge was to rescind the Forty-second amendment log, stock and barrel certain selective approach was made by the government and certain good points were discovered in the notorious Forty-second amendment of the Constitution. That was the first slide back on the part of the Janata government in the fulfilment of the electoral promise given to the people. Now, I find by accepting the amendment suggested by the Rajya Sabha

certain pernicious provisions of the Forty-second amendment of the Constitution are being re-introduced in the present Bill.

Sir, you would agree with me that members of the Congress(I) those and the Congress who in the other House in their wisdom wanted to 31(C) raised one arguments abolish namely the Directive Principle should prevail over the fundemental right. Sir, we on behalf of the left parties working amongst the workers and the peasants feel that the fundamental right is not only a right cherished by those who control the State machinery but the fundamental is much more precious to those who fight for workers' and peasants' interests and to bring about radical change in the economic policy of the government. Therefore, we the representatives of the workers and the peasants and the toiling millions of our country can present the fundamental right on the platter to those who have trampled over the fundamental right because we the toiling people value the fundamental right more than anybody else. But, unfortunately, I find some of the left parties could not understand the difference between the fundamental right and directive principles enunciated by a bourgeois government. The directive principle, if I am allowed to say, is nothing but a pious declaration of the principles of the government yet the right to private property as a fundamental right was the only obstacle to implement or to give effect to enforce the directive principles of our Constitution. There was a complete lack of political will on their part and the only sort of political will that they displayed was to perpetuate their exploitation. Now, so far as the Directive Principles are concerned, why is it that their congress (I) representative in the Rajya Sabha did not implement these Directive Principles in all seriousness? Who prevented them from making laws for the benefit of the workers? Who prevented them from

making laws for the agricultural workers, giving them living wage? Who prevented them from making laws for equal pay for equal work for agricultural labour and for the peasants and for the workers in the plantations and so on? It is not a fact that fundamental rights stood in the way and therefore they could not implement the directive principles. That is not at all the case. They did not have the political will. That is the point. And this political will was not there, only because they wanted to perpetuate the role of capitalism.

Therefore, this particular argument raised by them (that the Directive Principles should prevail over Fundamental rights) I again say, is nothing but a hoax perpetrated on the people of this country.

We equally feel that the Fundamental Rights should be guaranteed to the peacants and to the workers of this country, so that the struggle for their emancipation can be continued.

Now, this amendment proposes to take away that Fundamental Right under the guise or under the cover of the slogan of 'prevalence of directive principles over fundamental rights'. This is done to disarm the working class in this country. This is done to disarm the poor people of this country, and to take away their fundamental rights to fight for their rights.

Secondly, I wish to point out this, that Article 368 is the crux of the whole matter in regard to these Forty-Fifth Amendments which are now sought to be amended by the Rajya Sabha.

There was a provision of Referendum. Now, Rajya Sabha, in their own wisdom, have suggested the removal of this provision. Now, what i_s a Referendum? What i_s the principle of Referendum, in the Indian context? This principle of Referen-

[Shri Chitta Bosu]

brought in because dum was we wanted to have a built-in mechanism to fight against any kind of authoritarianism in this country. We wanted to safeguard the provisions of the Constitution. We wanted to safeguard the sovereignty of the people. We wanted to safeguard against the sinister motives of those who only wanted to perpetuate themselves and their dictatorship over the whole country. That is what we wanted to do. Now, the provision of this Referendum was there only to provide that kind of a safeguard. It was a bulwark against that kind of attack on the democratic rights of the people. If we accept the Raiva amendment then Sabha's the so-called supremacy of the Parliament will be there and this Constitution can be changed even in respect of its basic features and basic character sometimes beyond the recognition of all of us and dictatorship and authoritarianism and totalitarianism can be instituted.

I think that the Janata Government should be aware of these dangers which are likely to emanate. There are forces still which justify the proclamation of emergency. They still feel that there should not be fundamental rights. They still believe that by imposing emergency they have strengthened democracy. Those forces are still very much there. By this sort of referendum, we wanted to have a built-in mechanism, so that, such kinds of evil designs can be defeated and defeated by the people. The sovereignty of the people is the ultimate weapon that we have. It is not the Parliament Member whose sovereignty is ultimate. It is that of the people, I do not know why these people are afraid of approaching the people. The Constitution of the country should be amended only with the approval of the ultimate sovereignty of the people of the country. Education

should not be included in the Concurrent list because that militates against the right of the States. The States are demanding more power in order to develop their own personalities on the basis of their own culture, on their own requirements and the States must have power. The amendments made by the Rajya Sabha really takes away the right of the States. The States should have the power to develop their own culture and personalities. Thank you.

17 hrs.

*SHRI P. VENKATASUBBAIAH (Nandyal): Mr. Deputy Speaker, Sir, the 45th Constitution Amendment Bill about which we are discussing here today. (Interruptions).

Mr. Deputy Speaker, SirI will speak in my mother tongue. and support this Mv Party 1 Bill, as amended by Rajya Sabha. Just now, we heard many hon. Members speaking on this Bill. We have expressed our views on this issue many a time on the floor of this augu t House. We need not now go to the extent of defining the words like Socialism or Secularism. If we do that it may injure the susceptibilities of somebody or some groups. It is enough if we understand that in socialism one enjoys equal status, and secularism means freedom of worship, Let us not go deep into the matter. Unfortunately, our views had not been given due consideration the past. We have also criticised the policy of the present Janata Government in shifting education and forest from the State List. When Janata Members speak of secularism and socialism, I wonder whether they are not the people who devoted their entire life to the theory of exclusive Hindu State and domineering Hindu culture With repeated their oft slogans on Hindu State and Hindu culture, they have created a panic in the minds of Miniorities as second class citizens of this country. When they talk of socialism, secularism, it

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*The original speech was delivered in Telegu.

it like the devil quoting the scriptures. Today the people consider a Congress man belonging to any particular caste or religion. The people of this country know it very well that Congress is synonimous with secularism and socialism. Even after 20 months of their rule, a section of the Janata Party does not accept either socialism or secularism. That is the view of the minorities about this Janata Government. So it is nothing but foolishness to say that the Janata Party is marching forward in the direction of socialism and secularism.

mentioning how It is worth the Government in the past 30 years utilised with education and forests for the progress of this country. We have accepted Education in the Concurrent list with the sole objective of our children glorious and making responsible citizens of We future. thought that integration and equality of all citizens would be well-maintained by doing so. Regarding Forests we all know how the deforestation is going on in a brisk manner causing us a lot of damage in the form of floods, drought etc. In the past when the Forests were in the States List, there was no national policy. No National consensus was there in this matter. That is why we thought it better to keep it in the Concurrent list, so that we could evolve a national policy for the good of the entire nation.

Now regarding the Administrative Tribunals there is no basis, whatsoever, for the apprehensions of Janata Party members and for their hue and cry. By having Tribunals we will be in a position to provide justice without any delay. A3 all of us know, justice delayed is justice denied. We have at our disposal High Courts and Supreme Courts which are above these Tribunals. So we consider it better to have Tribunals which will be of help to the common man at the lowest stratum of society.

We should not think that the amendment₃ proposed by Rajya Sabha are not acceptable to the people. At times, in an environment of surcharged emotions. Lok Sabha takes certain hasty decisions. Rajya Sabha, in a cool and calm fashion, does correct us wherever we falter Let us also not think that the Rajya Sabha members are not elected by people. They have been elected by the elected members of Assemblies and Councils. It is but proper that we accept the amendments suggested by the Rajya Sabha. The C.P.I. (M) members are blaming us as authoriconstantly tarian and dictatorial. But people of this country know it better as to who authoritarian or dictatorial and is who is not. They also know who are pursuing the policies of authoritariacreating chaos, if nism. they $\mathbf{B}\mathbf{v}$ think that they can achieve their objective they are grossly mistaken, for the people can judge better. The people of this country have implicit faith in democracy and they will not be swayed by demogogy.

Once again I am making it clear to the CPI(M) members that the people are not at all supporting them. They are not at all supporting them. They are not at all behind them. With these word₃ I conclude.

श्रोमतो म्राहिल्या पी० रांगनेकर (बम्बई उत्तर-मध्य) : उपाध्यक्ष महोदय, म्रभी जो माननीय मदस्य बोले वह प्रंग्नेजी में ट्रांमलेट नहीं हम्रा है ।

उपाध्यक्ष महोदयः ग्राप जरा ट्रांसलेशन यंत्र लगातीं तो सब समझ में ग्राता।

भी रामनरेश क्रुशवाहा (सलेमपुर) : उपाघ्यक्ष महोदय, म्राज मूझे बड़े ही दुख के साथ कहना पड़ता है कि जिस संशोधन को हम लोगों ने कहा था कि सरकार मान ले उसे सरकार ने नहीं माना मौर जब विपक्ष का डंडा पडा तो मान लिया । हमारी समझ में नहीं म्राता कि इस सरकार को पहले यह समझ क्यों नहीं म्राई? क्यों इस तरह की बेइज्जती उस ने करायी ? म्रार सारे का सारा विध्यक ही लैप्म हो जाय तो म्राप का क्या जाता है ? जो बयालीसवां संविधान संशोधन है वह तो जो भी गही पर रहेगा उसी के लिए लाभप्रद रहेगा, घबराना चाहिए उन लोगों को जिन्होंने पास किया था म्रपने फायदे के लिए मौर चले गए उस तरफ ।
भी एम॰ राममोपाल रेड्डो (निजामाबाद): हम फिर झा रहे हैं।

भी राम नरेश कुशवादा : वह ठीक है, यही तो मैं कहना चाहता हूं कि शायद कुछ सोगों को डर हो कि फिर कस भाप मा जायेग तो वही धन्धा करेंसे जो भाप ने किया है । लेकिन मैं भाप से कहना चाहता हूं कि कराई माप यहां माने वाले नहीं हैं, हम मावें चाहें न मार्वे । इसलिए इधर किसी को डरने की जरूरत नहीं है मौर न कोई बरता है ।

इसलिए झाप झपने गले में बह फन्दा डाले रहें। बयालीसबें संविधान संशोधन का फन्दा माप मपने गले में डाले रहें, इस में हम को कोई एतराज नहीं होना चाहिए । लेकिन अगर हम ने पहले पास किया हैं कि हम इन संशोधनों को नहीं मानेंगे तो माज भी न मानें, नहीं तो पहले ही मान लेना चाहिए था । क्याहर्ज्या? हर्जकेवल यह थाकि माप ने यह बादा किया था कि हम बयातीसवें संशोधन को रद्द करेंगे, तो वह पूरा रद्द कर देते । कैवल इसीलिए न माप ने मपने वचन का पालन करने के नही, हम इसकीं रहने देंगे ? लिए कहा कि हम जरूर इस को हटाएंगे ? लेकिन जब उधर के धंधमों ने उस को फेल कर दिया. संशोधन पास कर दिया उस में तो झाप ने मान लिया। हम नहीं समझ पा रहे हैं कि जब माप पूरा बयालीसवां संविधान संशोधन रद्द करने का वादा किए हुए ये ग्रीर इसी बिना पर माप ने हमारी बात नहीं मानी, हमारा संशोधन नहीं माना तो प्राज क्यों मान रहे हैं ? हो जाने दीजिए पूरा का पूरा लैप्स । ग्रीर में उन बन्धुओं से भी कहना बाहता हं कि उन्होंने जो किया ग्रीर उसमें संशोधन पास किया, ग्रगर कहीं पूरा का पूरा विधेयक ही रह कर दिया जाय तो वह गले का फन्दा जो घाप ने हमारे लिए बनाया था वह ग्राप के गले में पड सकता है और ग्रगर कोई भी ऐसी सरकार मा जाय जो मादगंवादी न हो, जो सिद्धांतवादी न हो, केवल कुर्सीवादी हो भ्रपनी कूसीं की रक्षा करने के लिए जिस तरह से भाष लोगों ने सारा कुकर्म किया, उसी तरह म्राप के हषियार से ही माप को कोई भी वहां मा कर दुरुस्त कर सकता है। पता नहीं क्यों उस से झाप को मोह है ? क्यों उस से भाप को मोह है ? हमारा भाप से नम्म निवेदन है कि जिस तरह से यहां से विघेयक पास किया गया या उसी तरह से पास करवाइए ग्रौर या तो समुचा रद्द करवा दोजिए, नये सिरे से जो जो मच्छी चौज माप रखना चाहते हैं उस का विधेयक तैयार कीजिए भोर लाइए, उसे यहां से पास करवाइए । लेकिन माधा तीतर, भाषा बटेर, माधा तुम्हारा ग्राधा हमारा, इस से कुछ काम बनने वाला नहीं है। कहीं की इंट कहीं का रोड़ा, भानमती ने कुनबा जोड़ा । इस तरह से कुनबा जोड़ने से कोई फायदा नहीं है। चाहे इस पार वाहे उस पार, इस मिली जुली कुश्ती से कुछ नहीं होगा । घोर हमारा उधर के माननीय सदस्यों से भी यह निवेश्न है कि यह पूरा बयाली सवा संविधान संसोधन भगर भाष रह करवा दें तो भाष का कुछ बिगड़ता नहीं है। प्राप का बनने वाला है। प्राप की सदाशयता पर देश के लोगों का विश्वास हो जायगा मौर साथ ही साथ मगर कोई पाजी भी मादमी यहां

बैठ जाय तो वह भी झाप के खिलाफ कोई कार्यवाही नहीं कर पाएगा । हम तो भाप के भले के लिए कह रहे हैं। हम तो भोग चुके हैं, जो हम लोगों को देखना था, जितनी दुर्गति हम लोगों की करनी थी, संविधान संशोधन कर के. वह इन्होंने कर दी. मब मगर यह रह जायगा, तो रहने दिया जाय । जब माप खद बाहते हैं कि यह फन्दा गले में बरकरार रहे, तो मैं यह कहंगा कि इस के मपने माप लैप्स हो जाने दीजिये। जो भी गही पर माथे उस को इस का फायदा उठाने दीजिये, हालांकि हम उस का फायदा उठाना नहीं चाहते हैं इन को ही मनन्तकाल तक इन्तबार करेने दीजिये, जिस दिन ये गद्दी पर झायेंगे, यही तो होगा कि हम सब फिर से जेल चलें जायेंगे। लेकिन हम इस का इस्तेमाल नहीं करेंगे, हम किसी पर इन की तरह से मत्याचार नहीं करेंगे, किसी के मौलिक प्रधिकार को छीनने नहीं जायेंगे, उन की तमशा है, तो उन को छीनने दीजिये।.... (ग्वचघान).... यह हम कैसे कहें कि इन को भी उसी तरह से बन्द कर के उस का ग्रानन्द उठाने दिया जाय । यह हमारा ग्राशय नहीं है, हमारी ऐसी इच्छा भी नहीं है । मगर हम को 4 2वें संशोधन से तकलीफ़ हई है तो हम वह चीज जो हम को बुरी लगती है या जिस से हमको तकलीफ़ हुई है वह ँदूसरों के लिये हम को नहीं करना चाहियें । हम जानते हैं कि माप ने कुकर्म किया है, प्रापने हम पर भत्याचार किया है, हम को स्राप ने जेलो में बन्द किया था---लेकिन यह समुचा हिन्दुस्तान तो बड़ा जेल है। छाटे जेल में तो खाने की गारन्टी है दवाकी गारन्टी है, बोलने की गारन्टी है, वहां हम कुछ भी बोल सकते हैं, लेकिन इस बड़े जेल में तो न मरने की माजादी है ग्रौर न जीने की माजादी है। ग्रगर म्राप ब्रात्महत्या करने जायेंगे, मगर मर जायेंगे तब तो कोई भगवान के यहां से माप को बलाने नहीं जायगा, लेकिन यदि बच गये, तो मात्महत्या के अपराध में माप पर मुकदमा चलेगा, इसलिये यहां तो मरने का भी म्रधिकार नहीं है। यहां जीने का भी ग्रधिकार नहीं है। ग्रगर ग्राप 9 दिन तक उपवास करेंगे, तो कोई भी नहीं पूछेगा कि आप ने क्या खाया है, क्यों उपवास कर रहे हो, उल्टा भाप को जेल मेज दिया जायगा, जहां हर चीज की गारन्टी है। मेरे कहने का तात्पर्य यह है कि देश में कानून ऐसा बना रखा है, जिस से गरीबों का कहीं भी कोई भला होने वाला नहीं हैं। इस कानन को पास करवा कर प्रगर ग्राप ग्रपना गला बांधे रखना चाहते हैं तो पास करवाइये, लेकिन मैं तो ग्राप से यही कहंगा कि इस को रद्द हो जाने दीजिये ।

SHRI G. M. BANATWALLA (Ponnani): Rajya Sabha has made six amendments to the Constitution 45th Amendment Bill. I rise to voice my protest against some of these amendments made by the Rajya Sabha.

The implications of Amendment No. 1 and Amendment No. 2 made by the Rajya Sabha is to give precedence to Directive Principles over the the Fundamental Rights. I must say with all the force at my command that any attempt to give precedence to Directive Principles over the Fundamental Rights is a retrograde step. I am sorry to say that, this is what is implied by amendments 1 and 2 made by the Rajya Sabha. We are often told that directive principles give the social objectives and social goals whereas fundamental rights give a list of the rights of the individual and, therefore, social objectives must have precedence over individual rights. I most respectfully submit that this misunderstanding stems out of a wrong notion of directive principles and fundamental rights. Fundamental rights, as enshrined in our Constitution are not merely rights of an individual as against society. 11 must be clearly understood that the fundamental rights are there as а matter of social policy and hence the supremacy of the social policy. For example, take artile 21 which ensures the protection of life and liberty and says that no person can be deprived of his life and liberty except in accordance with the procedure established by law. Some friends may argue that this is an individual right. But the fact is that this is a matter of social policy because nobody can go to the court and say "I waive my individual right under article 21. I waive the entire procedure of law and I am prepared to be convicted."

17.22 hrs.

[MR. SPEAKER in the Chair]

Even if we take such a stand, the supremacy of the law will be there and the procedure established by law

will take its own course as a matter of not an individual right but as a matter of social policy and in accordance with the democratic and secular ideals enshrined in the Constitution. It is, therefore, wrong to say that individual rights mentioned under fundamental rights are against society. I have, therefore, to oppose the precedence that is sought to be given to directive principles over fundamental rights. The idea of fundamental rights in India originated in the 19th century. Though there was no Bill of Rights prior to the adoption of the Constitution even during the British regime, the Indian National Congress started an agitation for the recognition of civil rights. For example, in 1928 we had the Pandit Motilal Nehru Report. The Congress friends have forgotten what is given in that report. The report lays down that our fudamental rights should be so enterenched that they should not be amendable under any circumstances whatsoever. That is the nobility of the fundamental rights. The fundamental rights for the are there of the protection the rights of working group and the for protection of the rights of the minorities. Giving precedence to directive principles over fundamental rights is a serious injustice to the working group and to the minorities in the country.

On the same point, I have to oppose another amendment made by Rajya Sabha. Rajya Sabha wants that clause 45 should be deleted. Clause 45 deals with the amendability of the Constitution If it is deleted the Constitution, as it stands today, gives sweeping powers to this Parliament even to destroy the democratic and secular structure. Such a position cannot be acceptable. There is something like the basic structure. There are the fundamental rights of the working group, of the minorities. Those must be inviolable. I understand that there must be a socialist advance-an advance towards the socialist patteren of society. But

[Shri G. N. Banatwalla.]

I submit that every socialist advance envisaged by the directive principles must be within the framework of the fundamental rights enshried in the This is in comformity Constitution. with the democratice and the secula: framework of the Constitution. Otherwise, we will have an authoritarian society. If a socialist advance throws to wind the democratic and secular considerations as envisaged in the fundamental rights, then there is nothing but authoritarian regime. It is therefore, I oppose the Rajya Sabha amendment not only for giving precedence to directive principles over fundamental rights but also with regard to the amendability of the Constitution.

Ours is a federal structure and we must understand the constraints and limitations of the federal structure where fundamental rights play a very important part and judiciary also plays a very important part. As Dicy puts it the fundamental laws derives its existence from the Constitution. Hence every part, execultive, legislative or judiciary, whether it belongs to the nation or it is an individual's case, is subordinate to and controlled by the Constitution. The Constitution constitutes the supreme law of the land. There is, therefore, a pre-dominance of the judiciary to check parliamentary invasion on the Constitution. This is no threat to political supremacy of this House which is distinct from its legal omni-competence as a law making organ.

To conclude, I would say that the Rajya Sabha by suggesting the amendments to these two particular clauses, has done a great injustice to the minorities. The rights of the minorities and the rights of the working group also become subject to the whims and fancy of any transient majority in the parliahere course, I will go to the Of ment. extent of saying that minority's should inviolable but rights be then there must be certain limitations. The Parliament cannot be given sweeping powers and its transient majority cannot be given sweeping powers to trample over these rights.

However, I must also support the idea of education being in the State List. Further, I must say that in one respect, the Rajya Sabha's amendment is good and it is that the Rajya Sabha wants tribunals to continue. There is no reason why the tribunals should not function to the advantage of one and all where we have experience of experts. If Income-tax Tribunals can function smoothly, there is no reason why other tribunals cannot run smoothly.

With these observations and with partial opposition to certain amendments made y the Rajya Sabha, I hope that the matter will receive serious consideration of the House.

PROF. P.G. MAVALANKAR: (Gandhinagar): Mr. Speaker, Sir, 1 must say that while considering these amendments from the Rajya Sabha, we in this House are caught in a very extraordinary position. Not only that. A very unprecedented situation has arisen in as much as for the first time, what we passed here, rejected had been partially and partially also amended by the passed other hon. House. We this Bill23rd on the August, it went to the other House, and the other House sent us this Bill back, I would not say in a mutilated form but certainly in a changed form, which we cannot ordinarily accept. We are in a dilemma. If we do not accept what the Rajya Sabha has done, we shall have to face the consequence of the entire thing collapsing. We have, therefore, to think whether that is a better alternative, or accept this unfortunate political humiliation at the hands of the other House, and agree to these amendments, get them passed, and then carry on the battle for further improvement of the distortions of the Constitution which were sought to be made during the Emergency. This

is the dilemma in which we are in, and we have to take a realistic political judgement in this matter.

We cannot be sentimental or emotional and talk about the rights of this House or that House. The point is that unfortunately the Constitution is silent on this. My hon. friend, Shri Hari Vishnu Kamath, raised a point of order and you gave a very l am very ruling. important that, I wish the grateful for the Consfounding fathers of some protitution had made vision to get over this kind of eventuality where the Bill originating in the lower House, the directly elected chamber, gets amended in some form by the other House what do we then do? The Constitution is silent on this matter.

Since my esteemed friend from the Congresses are fortunately both present here, I would ask them this question. Let them imagine for the moment that they are in the position where the Janata Party is today. How would they like a majority for the time being in the other House using that majority to undo what has been done by the elected representalives of the people in this House? It is all right that the two Congress combined, and because they combined, they got a certain majority and, therefore, they could negative what we did in this House. Therefore, I do not think we should have really gone into the merits of the Rajya Sabha amendments.

But let me tell you this, and I will be very frank on these two points. The root cause for this is perhaps the Janata Government's inability and refusal to come forward with a simple categorical amendment of the Constitution, saying that the Constitution (Forty-second Amendment) Bill is rescinded lock, stock and barrel. That was the manifesto of the Janata Party. Why did they not do it? They were afraid that the Upper House may not accept it. Even if they had the fear that the Upper House may not accept it, they would have been well-advised, and politically rightly so, if they had come forward with such a Bill and got it rejected by the Upper House. Then they could have told the people "we did our best, but the other House came in the way; so, we are now coming with this Amendment Bill". I wish they had done it.

Secondly, the non-performance of the Government for the last so many months, and also the in-fighting in the party has given weight and strength to both the Congresses in this House, and particularly in the other House where they have a majority. If the Government had been run efficiently, perhaps they would not have been able to do the way in which they have done in the other House.

I want to ask this question in all sincerity and seriousness, and I do not mean any disrespect to the other House. If there is the bicameral system-and we have accepted it because of our federal scheme. We have to have it and I accept it-when there are two chambers in a federal scheme of things, there is always a dilemma. As a French author has said, the dilemma is: if the second chamber agrees with the first, it is superfluous; if it does not agree, it is obnoxious. We do not want either. But, at the same time. I say with great respect te Rajya Sabha, because a second chamber in a federal scheme of things is a must, if there is a conflict between the two Houses, which is unavoidable and inevitable, then the conflict has to be solved by this political dictum that the Lower House, which has been elected directly by the people, shall lead and the view of the Lower House shall prevail over that of the other House. That must be accepted politically, not as a constitutional formality. Without that we cannot do anything. Politically speaking, the House which is elected directly by the people shall lead and the views of that House shall prevail over the other. I am sorry, that has not been done.

Lastly, I will say only this. As I said, there is no point in telling any-

[Prof. P. G. Mavalankar]

thing about these six amendments. Shri Banatwalla talked about something good in some and something bad in some other provisions. Many other Members have also said the same thing. Can we, however, change our stand or views when we are considering the same matter again and say something different from what we said then? We can only repeat what we said earlier. We cannot now say that something is good, so we accept it, something is bad and so we cannot accept it. As I said in the beginning, we have to accept it as it is. But having said that, I want to conclude by saying that I am sorry that the two Congress Parties, and I am particularly sorry for the Indian National Congress-I am not referring to the Congress (I), but J am referring to the Indian National Congress-I am sorry that reasonable and realistic individual leaders and members of that party chose, for certain political advantages perhaps, to side with Congress (I) and get the through these amendments in Rajya Sabha so that that part of the Emergency cake is sought to be retained. That was not to be done. When I This House must reject it. was a Member in this House in the last Parliament, my friend Mr. Somnath Chatterjee will bear me out when I say this, some of us in spite of their huge majority did our best to the last minute, to the last second, to oppose those atrocious, extraordinary and unbearable amendments to the Constitution. Some good things are there, and I agree with my friends of the Indian National Congress that some of the good things have come in that amendment. But those good things have come in a wrong way, in a bad way and in an arbitrary way. Therefore, there is no point in discussing those details of this amendment and that amendment. We have taken the position and we have stick to it.

Having said this, I want to say a word, in conclusion, by way of con-

gratulations to the Janata Government at least doing for by this something Forty-fifth Amendment Bill which is substantially undoing the damage and evil that is done by the Forty-second Constitution Amendment Act. My fervent appeal to them is, having gone in a right direction thus far substantially, I hope they will have the courage and the political will and political unity and leadership and officient government to come forward during their regime with a new Bill, if necessary, or a set of new Bills and undo the remaining evil that is still lingering and lurking in the Constitution Amendment Act, namely, the Forty-second Constitution Amendment Act. This is my appeal and I hope the Minister will kindly hear this in mind and bring forward such a Bill in 1979, latest by 1980, but preferably next year 1979. But before that, unite, govern and have good leadership.

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): Sir, I would not take much of the time of this House. I notice that some of the hon. Members have supported this Bill. The honourable Member, Shri Venkataraman, clearly assigned certain reasons as to why these amendments made by the Rajya Sabha should be supported. I do not want to go as far as that. But at the same time, I also find that those of the hon. Members who want to oppose these amendments are divided in their opinion. For instance, the hon. Member, Shri Samar Mukherjee, felt that the definitions of secularism and socialism should not have been there and they have been rightly re-Similarly, the hon. Member, jected. tribunal Shri Banatwalla, feels that remain. Therefore, should Rajya Sabha's decision was right. It shows that there is no unanimity even in the matter of opposition. I share some of the expressions used by the hon. Member, Prof. Mavalankar, because he has indicated the dilemma which we are facing. It is true that it is a

dilemma for us and many of the hon. Members on our side have felt that they are supporting this with a heavy heart. Naturally I had also supported this Bill in this Lok Sabha and when I am saying that we have to accept the views of the Raiya Sabha here in this House, I cannot be happy because I had supported the Bill as a whole. So, that is the feeling. But what is to be done? We have to see the alternative.

As hon. Member in anger has said that we should reject the whole Bill. Anger does not lead us anywhere. Particularly in the political field, if we are prompted by anger, then we will face great danger in our society. So. I would submit that instead of having anger or anguish, let us study this objectively and as I have pointed out earlier, out of 49 clauses which were passed by this House, 44 have been accepted by the Rajya Sabha. If we do not accept these 44 which have already been accepted by the Rajya Sabha, the result will be that much of our intention to fight authoritarianism will be completely thwarted by the existing provisions of the Constitution.

Shri Chitta Basu said that we must fight against authoritarianism. Is it authoritarianism to fighting against continue uncontrolled power of preventive Is it detention? fighting against authoritarianism to continue to have limitea jurisdiction of in the matter of appcourts lications under article 226? Certainly these are not matters which will enable us to fight against authoritarianism. I can cite many more instances. There are many good features which are already there within these 44 clauses which have been accepted by the Rajya Sabha. So, I most humbly submit before this august House: let us accept the amendments passed by the Rajya Sabha even with some diffidence, and then we can see how in future we can do

something to undo some of the distortions which still continue within the Constitution.

With these words, I request that the amendments be taken into consideration.

MR SPEAKER Before I put the motion to the vote of the House, this being a Constitution (Amendment) Bill, voting has to be by division. Let the lobbles be cleared.

The lobbies have been cleared. We shall now have a division. Before votes are recorded by operating the machine, I may remind the Members that the Rules Committee at their sitting held on 28th October, 1978 have decided that to expedite matters four distinctive slips may be used for recording corrections from Members. The slips are as follows:

(i) Slip for recording vote for 'Aye': This slip is printed on green paper and is to be used by Members for recording vote for 'Aye' in case the vote has not been recorded by the machine or for correcting the vote from 'No' or 'Abstain' to 'Aye', as the case may be.

(ii) Slip for recording vote for 'No': This slip is printed on pink paper and is to be used by Members for recording vote for 'No' in case the vote has not been recorded by the machine or for correcting the vote from 'Aye' or 'Abstain' to 'No', as the case may be.

(iii) Slip for Recording Abstention: This slip is printed on vellow paper and is to be used by Members for recording Abstention in case the vote has not been recorded by the machine or for correcting the vote from 'Aye' or 'No' to 'Abstention', as the case may be.

(iv) Slip for correcting vote recorded from a nong seat: This slip is printed on white paper and is to be used by a Member who has recorded his vote from a wrong seat (i.e. seat allotted to another Member).

[Mr. Speaker]

All slips have been printed in English on one side and Hindi on the reverse

Any Member who wants to record his correction should get up in his seat as soon as the votes have been recorded by the machine whereupon a Teller will come to him and hand over to him the appropriate correction slip. Members are requested to fill in the correction slips correctly and completely. The portions which are not applicable should be struck off.

I have also to remind Members that when Division is announced, a gong will sound which is signal to the Members for casting their votes. Each member has to press the push switch and then operate one of the three push buttons according to his choice. The push button and the push switch must be kept pressed simultaneously until the gong sounds for the second time after ten seconds.

Now Division

The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha. be taken into consideration :---

"New Clause 7A

(1) That at page 3. after line 4. the following new clause be inserted, namely:-

'Amendment of article 31C-

7A. In article 31C of the Constitution, for the words and figures "article 14, article 19 or article 31", the words and figures "article 14 or article 19" shall be substituted'

Clause 8

(2) That at page 3, clause 8, be deleted.

Clause 35

(3) That at page 8, clause 35, be deleted.

Clause 44

(4) That at page 13, clause 44, be deleted.

Clause 45

(5) That at pages 13, and 14, clause 45, be deleted.

Clause 47

(6) That at page 14, clause 47, be deleted."

The Lok Sabha divided.

AYES

Division No. 21

[17.48 hrs.

Abdul Lateef, Shri Ahuja, Shri Subhash

Alluri, Shri Subhash Chandra Bose

Amat, Shri D.

Ananthan, Shri Kumari

Arif Beg, Shri

Arunachalam alias 'Aladi Aruna' Shri V.

Asokaraj, Shri A.

Bagri, Shri Mani Ram

Bairagi, Shri Jena

Bal, Shri Pradyumna

Balak Ram, Shri

Balbir Singh, Chowdhry

Banatwalla, Shri G. M.

Barakataki, Shrimati Renuka Devi

Barrow, Shri A. E. T.

Basappa, Shri Kondajji

Basu, Shri Dhirendranath

Bhadoria, Shri Arjun Singh

Bhakta, Shri Manoranjan

Bhanwar, Shri Bhagirath Bharat Bhushan, Shri

Birendra Prasad, Shri

Bonde, Shri Nanasahib

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Borole, Shri Yashwant Brahm Perkash, Chaudhury Brij Raj Singh, Shri Chakravarty, Prof. Dilip Chand Ram, Shri Chandan Singh, Shri Chandra Pal Singh, Shri Chandrappan, Shri C. K. Chandravati, Shrimati Charan Narzary, Shri Chaturbhuj, Shri Chaturvedi, Shri Shambhu Nath Chaudhary. Shri Motibhai R. Chaudhry, Shri Ishwar Chaudhury, Shri Rudra Sen Chauhan, Shri Bega Ram Chauhan, Shri Nawab Singh Chavan, Shri Yeshwantrao Chhetri. Shri Chhatra Bahadur Chowhan, Shri Bharat Singh Chunder, Dr. Pratap Chandra Dandavate. Prof. Madhu Das, Shri S. S. Dasgupta, Shri K. N. Dave. Shri Anant Dawn, Shri Raj Krishna Deo, Shri V. Kishore Chandra S Desai, Shri Morarji Deshmukh, Shri Nanaji Deshmukh, Shri Ram Prasad Dhandayuthapani, Shri V. Dhillon, Shri Iqbal Singh Dhurve, Shri Shyamlal Digvijoy Narain Singh, Shri Durga Chand, Shri Dutt, Shri Asoke Krishna Elanchezhian, Shri V. S. Faleiro, Shri Eduardo Fernandes, Shri George Gandhi, Shrimati Indira Nehru Ganga Bhakt Singh, Shri Ganga Singh, Shri Gattani, Shri R. D. Ghosal, Shri Sudhir

Bill (R.S. Amendments Gode, Shri Santoshrao'' · 64 · . Gopal, Shri K. 1.1.1.2 Gore, Shrimati Mrinal Gotkhinde. Shri Annasaheb 1 Gowda, Shri S. Nanjesha Goyal Shri Krishna Kumar Guha. Prof. Samar Gulshan, Shri Dhanna Singh. Hande, Shri V. G. Harikesh Bahadur, Shri Hazari, Shri Ram Sewak Heera Bhai, Shri llukam Ram, Shri Jain, Shri Kacharulal Hemraj Jain, Shri Kalyan Jain. Shri Nirmal Chandra Jaiswal. Shri Anant Ram Jasrotia, Shri Baldev Singh Jethmalani, Shri Ram Jeshi, Dr. Murli Manohar Kachwai Shri Hukan Chand 1. Kadam, Shri B. P. Kailash Prakash, Shfi Kaldate Dr. Bapu Kamath, Shri Hari Vishnu Kar, Shrj Sarat Kaushik Shri Purushotiami Khan, Shri Kunwar Mahmud Ali * Khan, Shri Mahmood Hasan Khirme, Shri Rinching Khandu Kishore Lal. Shri Kodiyan. Shri P. K. Kotrashetti, Shri A. K. Krisban Kant. Shri Krishnan, Shrimati Parvathi Kushwaha, Shri Ram Naresh Lakkappa, Shri K. ۰. :) Lalu Prasad, Shri Limaye, Shri Madhu Machhand, Shri Raghubir Singh Mahala, Shri K. L. 1 1 3 2 2 3 3 3 Mahi Lal, Shri Mahishi, Dr. Sarojini 🦥 😳 🛺 👾 Mandal, Shir B. B. Martin, and

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Mandal, Shri Dhanik Lal

(45th Amdt.) Bill (R.S. Amendments)

Mangal Deo. Shri Mankar, Shri Laxman Rao Mavalankar, Prof. P. G. Meerza, Shri Syed Kazim Ali Mehta, Shri Ajit Kumar Mhalgi, Shri R. K. Miri, Shri Govind Ram Mishra, Shri Janeshwar , ***** Mishra, Shri Shyamnandan Mohanarangam, Shri Ragavalu Mondal, Dr. Bijoy Mritunjay Prasad, Shri Multan Singh, Chaudhary Munda. Shri Govinda Munda, Shri Karia . . Murmu, Father Anthony Nahar, Shri Bijoy Singh Naidu Shri P. Rajagopal Nair, Shri M. N. Govindan Narendra Singh, Shri Nathu Singh, Shri Nathwani. Shri Narendra P. Nayak, Shri Laxmi Narain Nayar, Dr. Sushila Negi, Shri T. S. Onkar Singh, Shri Pajanor, Shri A. Bala Pandeya, Dr. Laxminarayan Pandit, Dr. Vasant Kumar Parmai Lal, Shri Parmar, Shri Natwarlal B. Parulekar. Shri Bapusaheb Paswan, Shri Ram Vilas Patel, Shri H. M. Patel, Km. Maniben Vallabhbhaj Patel, Shri Meetha Lal Patel, Shri Nanubhai N. Patidar, Shri Rameshwar Patil, Shri Chandrakant Petil, Shri S. B. Patil, Shri S. D. Patil, Shri U. S. Patil, Shri Vijeykumar N.

Patnaik, Shri Biju Periasamy, Dr. P. V. Pipil, Shri Mohan Lal Poojary, Shri Janardhana Pradhan, Shri Gananath Pradhan, Shri Pabitra Mohan Qureshi, Shri Mohd, Shafi Rachaiah, Shri B. Raghu Ramaiah, Shri K. Rahi, Shri Ram Lal Rai, Shri Narmada Prasad Rai, Shri Shiv Ram Raj Keshar Singh, Shri Rajan, Shri K. A. Rajda, Shri Ratansinh Ram, Shri R. D. Ram Deo Singh, Shri Ram Dhan, Shri Ram Gopal Singh, Chaudhury Rem Kinkar, Shri Ram Murti, Shri Ramachandran, Shri P. Ramalingam, Shri P. S. Ramamurthy, Shri K. Ramapati Singh, Shri Ramdas Singh, Shri Ramji Singh, Dr. Ramjiwan Singh. Shri Rao, Shri Jagannath Rao, Shri M. Satyanarayan Rao, Shri P. V. Narasimha Rathor, Dr. Bhagwan Dass Ravi, Shri Vayalar Ravindra Pratap Singh, Shri Reddy, Shri K. Brahmananda Reddy, Shri K. Obul Reddy, Shri M. Ram Gopal Rodrigues, Shri Rudolph Roy. Shri Saugata Sahoo, Shri Ainthu Sai, Shri Larang Sai, Shri Narhari Prasad Sukhdeo Saini, Shri Manohar Lal Sarap, Shri Daulat Ram

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Sarangi, Shri R. P. Sarda, Shri S. K. Sarkar, Shri S. K. Sarsonia, Shri Shiv Narain Satpathy, Shri Devendra Satya Deo Singh, Shri Sayeed, Shri P. M. Sen. Shri Prafulla Chandra Shaiza Shrimati Rano M. Shakya, Shri Daya Ram Shakya, Dr. Mahadeepak Singh Shankaranand, Shri B. Sharma, Shri Jagannath Shastri, Shri Bhanu Kumar Shastri, Shri Ram Dhari Shastri, Shri Y. P. Shejwalkar, Shri N. K. Sheo Narain, Shri Shiv Sampati Ram, Shri Shrikrishna Singh, Shri Shukla, Shri Chimanbhai H. Shukla, Shri Madan Lal Sikander Bakht, Shri Singha, Shri Sachindralal Sinha, Shri C. M. Sinha, Shri H. L. P. Sinha, Shri M. P. Sinha, Shri Purnanarayan Sinha, Shri Satyendra Narayan Somani, Shri Roop Lal Somani, Shri S. S. Stephen, Shri C. M. Subramaniam, Shri C. Sudheeran. Shri V. M. Suman, Shri Surendra Jha Sunna Sahib, Shri A. Suraj Bhan, Shri Surya Narain Singh, Shri Swamy, Dr. Subramaniam Swatantra, Shri Jagannath Prasad Tan Singh, Shri Tej Pratap Singh, Shri Thorat, Shri Bhausaheb Tiwari, Shri Brij Bhushan

Tiwary, Shri D. N. Tiwary, Shri Ramanand Tripathi, Shri Madhav Prasad Tripathi, Shri Ram Prakash Tyagi, Shri Om Prakash Ugrasen, Shri Unnikrishnan, Shri K. P. Vajpayee, Shri Atal Bihari Varma, Shri Ravindra Vasisht, Shri Dharma Vir Venkataraman, Shri R. Venkatasubbaiah. Shri P. Verma, Shri Brijlal Verma, Shri Chandradeo Prasad Verma, Shri Hargovind Veima, Shri R. L. P. Verma, Shri Raghunath Singh Verma, Shri Sukhdeo Prasad Visvanathan, Shri C. N. Yaday, Shri Hukmdeo Narain Yadav. Shri Jagdambi Prasad Yadav, Shri Narsingh Yadav, Shri Ramji Lal Yadav, Shri Sharad Yadav, Shri Vinayak Prasad Yadawa, Shri Roop Nath Singh Yadvendra Dutt, Shri Yuvraj, Shri Zulfiguarullah, Shri

NOES

Basu, Shri Chitta Bhagat Ram, Shri Bhattacharya, Shri Dinen Bhattacharyya, Shri Shyamaprasanna Bosu, Shri Jyotirmoy Burande, Shri Gangadhar Appa Chatterjee, Shri Gangadhar Appa Chatterjee, Shri Somnath Das, Shri R. P. Dhondge, Shri Keshavrao Goswami, Shrimati Bibha Ghosh Joarder, Shri Dinesh Kisku, Shri Jadunath Lahanu Shidava Kom, Shri DECEMBER 6, 1978

Mandal, Shri Mukunda Modak, Shri Bijoy Mukherjee, Shri Samar Patnaik, Shri Sivaji Pradhan, Shri Amar Roy Rangnekar, Shrimati Ahilya P. Roy, Dr. Saradish Saha, Shri A. K. Saha, Shri Gadadhar Sen, Shri Robin

MR. SPEAKER: After correction the result of the division is: Ayes 273, Noes 23. The 'Ayes' have it; the 'Ayes' have it. The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

(Interruptions)

MR. SPEAKER: If any member wants t_0 check up, he can do so.

SHRI C. M. STEPHEN (Idukki): 1 wanted to raise one thing which 1 raised last time also. The point is: 377A is the governing provision and under 377A.... Sir, I do not raise it.

MR. SPEAKER: Now is it the pleasure of the House to continue the discussion today. or to continue it tomorrow?

SHRI C. M. STEPHEN : I would suggest that we continue and finish the Bill.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): We may complete it and the clauses may be put together.

MR. SPEAKER: Now we take up the amendments.

MR B. C. KAMBLE-he is not here. Shri Somnath Chatterjee. SHRI SOMNATH CHATTERJEE (Jadavpur): I beg to move:

That for Amendment No. 5 made by Rajya Sabha, the following be substituted:—

Pages 13 and 14,-

for clause 45, substitute,-

'45. In article 368 of the Constitution, in clause (2), after the proviso, the folowing proviso shall be inserted, namely :--

"Provided further that no amendment shall be made which---

(a) seeks to make any change which, if made, would have the effect of—

(i) impairing the secular or democratic or federal character of this Constitution; or

(ii) abridging or taking away the nights of citizens under Part III, or

(iii) prejudicing or impeding free and fair elections to the House of the People or the Legislative Assemblies of Statese on the basis of adult suffrage; or

(iv) compromising the independence of the judiciary; or

(b) seeks to amend this proviso.". (2)

That for Amendment No. 6 made by Rajya Sabha, the following be substituted—

Page 14,-

for clause 47, substitute,-

'47. In the Seventh Schedule to the Constitution,—

(a) In List I—Union List, in entry 2A, after the words "any State" the words "only with the consent of the said State," shall be inserted; (b) in List III—Concurrent List, after entry 25, the following proviso shall be inserted. namely:—

"Provided that Parliament shall not make any law with regard to any of the matters relating to this entry, unless requested by Resolution to that effect passed by the Legislature of not less than three fourth of the States.".'(3)

MR. SPEAKER: Mr. Kamath, are yeu moving your amendments?

SHRI HARI VISHNU KAMATH: Sir, after your ruling, it is an unnecessary exercise.

MR. SPEAKER: So you are not moving.

SHRI SOMNATH CHATTERJEE: I have moved my amendment No. 2 to Clause 45 and amendment No. 3 to clause 47.

So far as clause 45 is concerned, it relates to amendment of the Constitution, which is Art. 368. There, we found how taking advantage of the amending power that was there in the original Constitution, the 42nd Amendment was brought about under the cover of the constitutional provision We have seen how the 42nd itself. Amendment was conceived, formulated and rushed through the Parliament with a view to institutionalise a ruthless dictatorship in the country under the garb of a democratic set up. The Members of this Lok Sabha are committed to the people of this country to remove the cancer from the body politic and to free the organic law of all the undemocratic and the antipeople provisions which were deliberately introduced by the 42nd Amendment. After the Lok Sabha elections, the verdict of the people was absolute. ly clear; the Janata Party went to the people with the vow to remove lock, stock and barrel the 42nd Amendment. The party unnecessarily dragged its feet, tried to come to an arrangement with the perpetrators of the crime and with the good wishes of those people wanted to bring about a constitution amendment Bill and for that purpose a year allowing waited more than these authoritarian forces in the country again to regroup themselves and we find today the strange phenomenon of the people's clear verdict being mutilated and nullified by the other House where the members are not directly elected. The position is this that one cannot but view what was done to mutilate the Forty-fifth Amendment Bill as anti-people.

Sir, by the amendments which Raiva Sabha has made the seeds of authoritarianism are kept embedded in our Constitution to be nourished and nurtured by those authoritarian and totalitarian forces and to utilise them if they are able to get an opportunity again for which they are now waiting on the wings Sir, it is our solemn duty that we should not allow those who had been responsible for taking away the people's rights, those who had perpetrated most heinous crimes against humanity and democratic traditions and values in this country, who ushered in an era of complete darkness and who kept people including Members of Parliament in detention without trial for no fault of their because their only crime was that they loved democracy and they opposed dictator ship to mullify the mandate of the people.

Sir, when during that regime people lost their right to life and liberty and emergency was proclaimed in this country not for the sake of the people but for one individual and her family, then it is our solemn duty to register our protest against the anti-people action taken by the Rajya Sabha. Sir, we feel that the Rajya Sabha had taken advantage of a temporary and artificial majority although that House has not been directly elected—though I do not mean any dis-respect to any member. We found after Lok Sabha

(Shri Somnath Chatterjee.)

elections in 1977 that the State Assemblies in various States ceased to nepresent the wishes of the people and that was proved by the Assembly elections held in June 1977. That proved that the previous assemblies did not represent the wishes of the people any longer and the result was toat new assemblies have been constituted and new governments have been formed but the Rajya Sabha which has been elected by the old assemblies have now stood in the way of the advance of the people towards restoration of their democratic rights. And, Sir, taking advantage of that those persons who have been guilty of all these have retained the power of amending the Constitution as in the Forty-second Amendment Bill, and we must register our protest. We submit, Sir, that if we are a party to this it will be a betrayal of the people of this country. (Interruptions)

SHRI B. SHANKARANAND (Chikkodi): Sir, I rise on a point of order. Whether comments can be made on the functioning of the Rajya Sabha in this House and aspersions can be cast on the functioning of the Rajya Sabha and the members of Rajya Sabha. I think the hon'ble Member has cast aspersions. That should be expunged from the record.

MR. SPEAKER: It is not a point of order. He has not mentioned anything objectionable.

SHRI B. SHANKARANAND: Mr. Speaker, can he cast aspersions on the functioning of Rajya Sabha: This House has no right. Please look into the record. (Interruptions)

MR. SPEAKER: I do not think the point of order is valid. No aspersion has been cast on Rajya Sabha.

SHRI SOMNATH CHATTERJEE: Sir, as an institution I have not said anything but that institution—a part of Parliament—has been utilized by some mymbers of a particular politi-

(45th Amdt.) 3 Bill (R.S. Amendments)

cal party and some of their supporters. Therefore, I am entitled to say that. Therefore, Sir, my amendment is that at least so far as amending power is concerned under Article 368 there must be a check and a restraint. That cannot be allowed to be abused in the manner it was done. Therefore, at least in our wisdom I appeal to all the hon'ble friends, that my amendment with regard to 368 be adopted because let us find out whether hon ble Members of the Rajya Sabha will have a ie-thinking of their own on the basis of the fact that the Lok Sabha which represents the people of this country and which represents the latest views of the people of this country and we have seen it in Fatehpur and Samastipur that they have voted against authoritarianism, have rejected their amendment. Now, let us find out whether Rajya Sabha will reconsider the position and come in tune with the people's urges and aspirations. We know, Sir, (Interruptions)

MR. SPEAKER: Mr. Chatterjee, you have taken a lot of time.

SHRI SOMNATH CHATTERJEE: Therefore, Sir, our duty is to see that, as was said at the time of the Fortysecond amendment of the Constitution that under the constitutional provision itself the amendment had been brought about, we undo that situation. We do not want to allow anybody to take the help of the constitution, to wreck the Constitution. The other important point (Interruptions)

SHRI A. BALA PAJANOR: Sir, you said that the pleasure of the House is to extend the time of the House. We want to know upto what time. It cannot be indefinitely. You please spell it out.

SHRI C. M. STEPHEN: Sir, the point is that we thought we could get the Bill through today. But if long speeches are attempted—I do not want to stand in the way of anybody making a point of it—then this being the Constitution amendment Bill members have to be present for voting. We cannot keep it pending indefinitely. If anybody wants t_0 make a point and reply will have to be given it looks like that, we may have to adjourn the House because we cannot remain that indefinitely long. (Interruptions)

MR. SPEAKER: He will take another two minutes.

SHRI SOMNATH CHATTERJEE: Sir, after all this is an amendment to the Constitution. (Interruptions) As regards the Centre-State relations which have been upset, even the limited powers of the State which were upset by the Forty-second amendment and which this House in its wisdome restored that has been upset by the Rapya Sabha. (Interruptions)

MR. SPEAKER: The question is:

That for Amendment No. 5 made by Rajya Sabha, the following be substituted :—

Pages 13 and 14,—

for clause 45, substitute,-

'47. In article 368 of the Constitution, in clause (2), after the proviso, the following proviso shall be inserted, namely:—

"Provided further that no amendment shall be made which—

(a) seeks to make any change which, if made, would have the effect of—

(i) impairing the secular or democratic or federal character of this Constitution; or

(ii) abridging or taking away the rights of citizens under Part III; or

(iii) prejudicing or impeding free and fair elections to the House of the People or the Legislative Assemblies of States on the basis of adult suffrage; or (iv) compromising the independence of the judiciary; or

(b) seeks to amend this proviso.".'
(2)

The motion was negatived.

MR. SPEAKER: I will now put Amendment No. 3 of Shri Somnath Chatterjee to the vote of the House.

The question is :

That for Amendment No. 6 made by Rajya Sabha, the following be substituted:—

Page 14,--

for Clause 47, substitute,-

'47. In the Seventh Schedule to the Constitution,—

- (a) In List I—Union List, in entry 2A, after the words "any State" the words "only with the consent of the said State," shall be inserted;
- (b) in List III—Concurrent List, after entry 25, the following proviso shall be inserted, namely:—

"Provided that Parliament shall not make any law with regard to any of the matters relating to this entry, unless requested by Resolution t_0 that effect passed by the Legislatures of not less than three-fourt₁ of the States.".' (3).

The motion was negatived.

MR. SPEAKER: Both these amendments of Shri Somnath Chatterjee are jost.

Now, shall I put the clauses to vote? It is only putting to vote, no-thing more than that.

AN. HON. MEMBER : No speeches.

SHRI RAVINDRA VARMA: I would request the hon. Leader of the Opposition to agree to sit for a few more minutes so that the clauses may be disposed of. 339 Constitution

MR. SPEAKER: It will take more than 45 minutes.

SHRI RAVINDRA VARMA: Let us complete the voting.

MR. SPEAKER: You may not have the quorum.

SHRI C. M. STEPHEN: You are not going to get that number.

SHRI A. BALA PAJANOR: It was decided that everything will be over tcday. That is the consensus in the B.A.C. and in the House also. I wish that you take an upper hand and control the timing and finish it up today itself.

MR. SPEAKER: All right. I will now put Rajya Sabha Amendment No. 1 regarding insertion of 'New Clause 7A' to vote.

Division now.

Let the lobbies be cleared.

The lobbies have been cleared.

Now, Mr. Minister, you can make up your mind whether it cannot be taken up tomorrow.

(Interruptions)

I am very much doubtful whether you have got the required number.

SHRI RAVINDRA VARMA : Please take it up tomorrow, the first thing after the Question Hour.

(Interruptions)

MR. SPEAKER: Now, the lobbies have been cleared, Both the Minister for Parliamentary Affairs and the Leader of the Opposition think that the matter may be taken up tomorrow. So.....

(Interruptions)

Therefore, we shall take it up the first thing tomorrow after the Question Hour. The House now stands adjourned to meet tomorrow at 11 A.M.

18.23 hrs

The Lok Sabha then adjourned till Eleven of the Clock of Thursday, December 7, 1978/Agrahayana 16, 1900 (Saka).